

**Tenth Lok Sabha**  
**V Session (24/11/1992 to 23/12/1992)**

**LOK SABHA**  
**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

Tuesday, November 24, 1992/Agrahayana 3, 1914 (Saka)

No. 152

**11 A.M.**

**1. National Anthem**

The National Anthem was played.

**2. Obituary References**

The Speaker, Sarvashri P.V. Narasimha Rao, Arjun Singh, Atal Bihari Vajpai, Vishwanath Pratap Singh, Somnath Chatterjee, Indrajit Gupta, Ebrahim Sulaiman Sait and P.G. Narayanan made references to the passing away of Justice M. Hidayatullah, former Vice-President of India, Dr. C.B. Singh, a Member of Third Lok Sabha, Shri Chandra Mohan Singh Negi, a Member of Eighth and Ninth Lok Sabha, Shri Ziaur Rahman Ansari, a Member of Fifth, Seventh and Eighth Lok Sabha, Shri K.G. Deshmukh, a Member of First, Second, Fourth and Fifth Lok Sabha and Dr. Baldev Prakash, a Member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

**3. Starred Questions**

Starred Question Nos. 1 and 2 were orally answered. Replies to Starred Question Nos. 3—20 were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Question Nos. 1—10, 12—57 and 59—230 were laid on the Table.

### 5. Observation by Speaker

The Speaker informed that on 7 September, 1992 a notice was received from the Registrar of the High Court of Delhi, in the matter of Civil Miscellaneous Petition No. 4794 of 1992 in Civil Writ Petition No. 3323 of 1990 regarding the Sixty-first Report of the Public Accounts Committee (1986-87), requiring the Secretary-General, Lok Sabha, to appear before the High Court personally or through counsel to show cause against the admission of the Writ Petition.

As per well established practice and convention of the House, the Secretary-General, Lok Sabha, was asked not to respond to the notice. I had passed on the relevant papers to the Minister of Law & Justice for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1989-90 along with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:—
  - (i) The Environment (Protection) Fifth Amendment Rules, 1992 published in Notification No. G.S.R. 688(E) in Gazette of India dated the 24th July, 1992.
  - (ii) The Environment (Protection) Sixth Amendment Rules, 1992 published in Notification No. G.S.R. 733(E) in Gazette of India dated the 24th August, 1992.

- (4) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
- (i) The Essential Commodities (Special Provisions) Amendment Ordinance, 1992 (No. 12 of 1992) promulgated by the President on the 27th August, 1992.
  - (ii) The Indian Medical Council (Amendment) Ordinance, 1992 (No. 13 of 1992) promulgated by the President on the 27th August, 1992.
  - (iii) The Dentists (Amendment) Ordinance, 1992 (No. 14 of 1992) promulgated by the President on the 27th August, 1992.
  - (iv) The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Ordinance, 1992 (No. 15 of 1992) promulgated by the President on the 23rd September, 1992.
  - (v) The Delhi Development (Amendment) Ordinance, 1992 (No. 16 of 1992) promulgated by the President on the 24th September, 1992.
  - (vi) The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1992 (No. 17 of 1992) promulgated by the President on the 1st October, 1992.
  - (vii) The Multimodal Transportation of Goods Ordinance, 1992 (No. 18 of 1992) promulgated by the President on the 16th October, 1992.
  - (viii) The National Highways (Amendment) Ordinance, 1992 (No. 19 of 1992) promulgated by the President on the 23rd October, 1992.
  - (ix) The Wild Life (Protection) Amendment Ordinance, 1992 (No. 20 of 1992) promulgated by the President on the 23rd October, 1992.
- (5) A copy of the Leaders of Opposition in Parliament (Allowances, Medical and other Facilities) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 745(E) in Gazette of India dated the 27th August, 1992 under sub-section (3) of Section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

- (6) A copy of the Railways Red Tariff (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 275 in Gazette of India dated the 6th June, 1992 under section 199 of the Railways Act, 1989.
- (7) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Indian Railway Construction Company Limited and the Ministry of Railways for the year 1992-93.
  - (ii) Memorandum of Understanding between the RITES and the Ministry of Railways for the year 1992-93.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1990-91.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the years 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the years 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

#### **7. Bill passed by Rajya Sabha Laid on the Table**

Secretary-General laid on the Table the Sick Industrial Companies (Special Provisions) Amendment Bill, 1992, as passed by Rajya Sabha.

#### **8. Report of the Committee on Subordinate Legislation**

SHRI SOMNATH CHATTERJEE presented the Sixth Report (Hindi and English versions) of the Committee on Subordinate Legislation:

### 9. Report of the Committee on Government Assurances.

DR. LAXMINARAIN PANDEY presented the Eighth Report (Hindi and English versions) of the Committee on Government Assurances.

### 10. Report of the Railway Convention Committee

SHRI M. BAGA REDDY presented Second Report (English and Hindi versions) of the Railway Convention Committee on 'Purchase of Electric Locomotives from M/s. ABB, Switzerland by the Indian Railways'.

### 11. Government Bills — Introduced

- (1) The Delhi Municipal Corporation (Amendment) Bill, 1992.
- (2) The Cine-workers Welfare Cess (Amendment) Bill, 1992.
- (3) The National Council for Teacher Education Bill, 1992.
- (4) The Essential Commodities (Special Provisions) Amendment Bill, 1992.

### 12. Statement regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Commodities (Special Provisions) Amendment Ordinance, 1992, was laid on the Table.

### 13. Matters under Rule 377

(1) Shri K. Pradhani raised a matter regarding need to provide central assistance to farmers in drought prone districts of Orissa.

(2) Shri V.S. Vijayaraghavan raised a matter regarding need to give central assistance to the Kerala Government for providing relief to Cyclone affected people.

(3) Kumari Frida Topno raised a matter regarding need to provide minimum wages and basic amenities like housing, medical assistance etc. to tribal workers engaged in mining activities in Birmitrapur, Sundergarh district, Orissa.

(4) Shri Santosh Kumar Gangwar raised a matter regarding need to set up an electronic telephone exchange at Bareilly, Uttar Pradesh.

(5) Shri Ram Prasad Singh raised a matter regarding need to exclude Kaimur hilly region in Bihar from the forest reserve area.

(6) Shri Devi Bux Singh raised a matter regarding need to open more cooking gas outlets in Unnao district, Uttar Pradesh.

(7) Shri Ramashray Prasad Singh raised a matter regarding need to formulate a long term scheme to solve drinking water problem in Jahanabad Parliamentary Constituency, Bihar.

*(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.35 P.M.)*

#### 14. Government Bills — passed

(1) *The Central Agricultural University Bill, 1992*

Time recommended : 2 Hrs.

Time taken : 2 Hrs. 35 Mts.

The motion for consideration of the Bill was moved by Shri Balram Jakhar.

The following members took part in the debate:—

- (1) Shri S.N. Vekaria
- (2) Shri Sriballav Panigrihi
- (3) Shri Mohan Singh (Deoria—U.P.)
- (4) Shri Uddhab Barman
- (5) Dr. C. Silvera
- (6) Shri V. Dhananjaya Kumar
- (7) Shri Yaima Singh Yumnam
- (8) Dr. Kartikeswar Patra
- (9) Shri Ramashray Prasad Singh
- (10) Shri Rajnath Sonker Shastri
- (11) Prof. K.V. Thomas
- (12) Shri Girdhari Lal Bhargava
- (13) Dr. Asim Bala
- (14) Shri Nitish Kumar
- (15) Shri Peter G. Marbaniang
- (16) Shri Venkateswarlu Ummareddy

Shri Balram Jakhar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 43 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balram Jakhar.

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri Balram Jakhar

The motion was adopted and the Bill was passed.

(2) *The Citizenship (Amendment) Bill, 1992*

Time recommended : 1 Hr.

Time taken : 1 Hr. 12 Mts.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following members took part in the debate:—

- (1) Prof. Prem Dhumal
- (2) Shri Bolla Bulli Ramaiah
- (3) Shri Sharad Dighe
- (4) Dr. Sudhir Ray
- (5) Shri Surya Narain Yadav
- (6) Shri Tej Narayan Singh
- (7) Shri Madan Lal Khurana
- (8) Shri A. Charles
- (9) Prof. Malini Bhattacharya
- (10) Dr. K.D. Jeswani
- (11) Shri Syed Shahabuddin

Shri S.B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

**\*15. Report of Business Advisory Committee**

Shri Saifuddin Choudhury presented the Twenty-second Report of the Business Advisory Committee.

6.22 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25 November, 1992)*

C. K. JAIN,  
*Secretary-General.*

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\* At 5.56 P.M.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, November 25, 1992/Agrahayana 4, 1914 (Saka)

No. 153

11 A.M.

### 1. Starred Questions

Starred Question Nos. 21, 22, 24—28 were orally answered. Replies to Starred Question Nos. 23 and 29—40 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 231—258, 260—283, 285—291, 293—296, 298—323, 325—330, 332—359, 361—363 and 365—460 were laid on the Table.

### 3. Question of Privilege

Shri Harin Pathak raised a question of privilege against the police officer who allegedly assaulted him in Ahmedabad on 23 November, 1992. Several members sought the reference of the matter to the Committee of Privileges. Thereupon, the Speaker observed that the matter was serious and he would look into it and decide it properly. (*Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.05 P.M.*)

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Company Law Board (Fees on Applications and Petitions) (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 787(E) in Gazette of India dated the 29th September, 1992 under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 6 of the Essential

## Commodities Act, 1955:—

- (I) (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1992 published in Notification No. S.O. 612(E) in Gazette of India dated the 10th August, 1992.
- (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1992 published in Notification No. S.O. 730(E) in Gazette of India dated the 1st October, 1992.
- (II) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1991-92 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1991-92.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1991-92 alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1991-92.
- (5) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(i) Statement No. XXXI	— Ninth Session, 1987	
(ii) Statement No. XXX	— Tenth Session, 1988	
(iii) Statement No. XXVI	— Eleventh Session, 1988	Eighth
(iv) Statement No. XXIII	— Twelfth Session, 1988	Lok
(v) Statement No. XXIII	— Thirteenth Session, 1989	Sabha
(vi) Statement No. XIX	— Fourteenth Session, 1989	
(vii) Statement No. XVI	— First Session, 1989	
(viii) Statement No. XVII	— Second Session, 1990	
(ix) Statement No. XIII	— Third Session, 1990	Ninth
(x) Statement No. XI	— Sixth Session, 1990	Lok
(xi) Statement No. X	— Seventh Session, 1991	Sabha
(xii) Statement No. IX	— First Session, 1991	
(xiii) Statement No. VI	— Second Session, 1991	Tenth
(xiv) Statement No. IV	— Third Session, 1992	Lok
(xv) Statement No. II	— Fourth Session, 1992	Sabha

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Vadodra, for the year 1991-92.
  - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodra, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1991-92 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1991-92.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1991-92 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1991-92.
- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government—(No. 15 of 1991) (Commercial) — Heavy Engineering Corporation Limited under article 151 (1) of the Constitution.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1990-91.

(ii) **Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**

(11) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.**

## **5. Assent to Bills**

(i) **Secretary-General laid on the Table the following eight Bills passed by the Houses of Parliament during the last Session and assented to by the President:—**

- (1) **The Appropriation (Railways) No. 3 Bill, 1992.**
- (2) **The Appropriation (Railways) No. 4 Bill, 1992.**
- (3) **The Jammu and Kashmir Appropriation (No. 2) Bill, 1992.**
- (4) **The Appropriation (No. 3) Bill, 1992.**
- (5) **The Appropriation (No. 4) Bill, 1992.**
- (6) **The Rehabilitation Council of India Bill, 1992.**
- (7) **The Indo-Tibetan Border Police Force Bill, 1992**
- (8) **The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1992**

(ii) **Secretary-General also laid on the Table copies duly authenticated by the Secretary-General of the Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last session and assented to by the President:—**

- (1) **The Constitution (Seventieth Amendment) Bill, 1992**
- (2) **The Constitution (Seventy-first Amendment) Bill, 1992**
- (3) **The Jammu and Kashmir State Legislature (Delegation of Powers) Bill, 1992**
- (4) **The Foreign Trade (Development and Regulation) Bill, 1992**
- (5) **The Indian Ports (Amendment) Bill, 1992**
- (6) **The Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992**

- (7) **The National Waterway (Kollam-Kottapuram stretch of West Coast Canal and Champakara and Udyogmandal Canals) Bill, 1992**
- (8) **The Capital Issues (Control) Repeal Bill, 1992**
- (9) **The Special Court (Trial of Offences Relating to Transactions in Securities) Bill, 1992**
- (10) **The Army (Amendment) Bill, 1992.**

**6. Motion Regarding Report of Joint Committee—Extension of Time**

Shri Sharad Dighe moved the following motion:—

“That this House do extend up to the last day of the Budget Session 1993, the time for presentation of the report of the Joint Committee on Copyright (Second Amendment) Bill, 1992 further to amend the Copyright Act, 1957.”

The motion was adopted.

**7. Motion regarding Twenty-Second Report of Business Advisory Committee**

Shri P.R. Kumaramangalam moved the following motion:—

“That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 24th November, 1992.”

The motion was adopted.

**8. Matters under Rule 377**

- (1) Shri Gopi Nath Gajapathi raised a matter regarding need to take steps for stopping mining operation inside the Similipal Wildlife Sanctuary, Orissa.
- (2) Kumari Vimla<sup>1</sup> Verma raised a matter regarding need to provide reservation facility at Sconi Railway Station and also to introduce a super-fast train from Jabalpur to New Delhi *via* Bcna.
- (3) Shri Anantrao Deshmukh raised a matter regarding need to consider the proposals of Maharashtra State regarding transmission of gas from Bombay High to North India.

- (4) **Shri Bhagwan Shankar Rawat** raised a matter regarding need for extending natural gas pipe line upto Agra for improving power generation and setting up of new industries in Agra.
- (5) **Shri Rajvir Singh** raised a matter regarding need for setting up of gas based power plants at Anola, Shahjahanpur and Jagdishpur, Uttar Pradesh.
- (6) **Shri Surya Narain Yadav** raised a matter regarding need to set up industries in Saharsa Parliamentary Constituency, Bihar.
- (7) **Shri Jitendra Natha Das** raised a matter regarding need to open more LPG outlets in divisional district town, Jalpaiguri, West Bengal.
- (8) **Shri Birbal** raised a matter regarding need to announce higher procurement price for Narma Cotton.

#### **9. Discussion Under Rule 193**

Time permissible: 2 Hrs.

Time taken: 3 Hrs. 53 Mts.

**Shri Indrajit Gupta** raised a discussion regarding the serious situation affecting agriculture and farmers interests due to increase in the prices of fertilizers and import of wheat.

The following members took part in the debate:—

- (1) **Shri Nathuram Mirdha**
- (2) **Shri Atal Bihari Vajpai**
- (3) **Shri George Fernandes**
- (4) **Shri Sudhir Sawant**
- (5) **Shri Amal Datta**
- (6) **Shri C. Sreenivaasan**
- (7) **Shri Madan Lal Khurana**

(8) Shri Digvijaya Singh

(9) Shri Surya Narain Yadav

(10) Shri Sobhanadreeswara Rao Vadde

The discussion was not concluded.

6.12 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th November, 1992)*

**C.K. JAIN,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

Thursday, November 26, 1992/Agrahayana 5, 1914 (Saka)

No. 154

11 A.M.

**1. Starred Questions**

Starred Question Nos. 41—45 were orally answered. Replies to Starred Question Nos. 46—60 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 461—466, 468—515, 517—580 and 582—690 were laid on the Table.

**(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.20 P.M.)**

**3. Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Veterinary Council of India (Standard of Professional Conduct, Etiquette and Code of Ethics, for Veterinary Practitioners) Regulations, 1992 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 1st April, 1992 together with a corrigendum thereto published in Notification No. G.S.R. 651(E) (Hindi and English versions) in Gazette of India dated the 1st July, 1992 under sub-section (3) of section 66 of the Indian Veterinary Council Act, 1984.

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Veterinary Council of India for the year 1990-91 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) regarding



Review by the Government on the Audited Accounts of the Veterinary Council of India for the year 1990-91.

- (3) A copy of the Notification No. S.O. 842(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1992 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from 1st October, 1992 to 31st March, 1993 (Rabi 92-93 season) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) (i) A copy of the Annual Report (Hind and English versions) of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1991-92 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1991-92.

#### 4. Matters Under Rule 377

(1) Shri Era Anbarasu raised a matter regarding need to amend the Hindu and Special Marriages Acts in order to remove 'epilepsy' as one of the grounds for divorce.

(2) Shri Manphool Singh raised a matter regarding need to solve water logging problem in the villages adjoining Ghaggar control canal in Rajasthan.

(3) Shri Manabendra Shah raised a matter regarding need for allocation of more funds to Uttar Pradesh Government for the development of hilly regions of the state.

(4) Dr. Ramesh Chand Tomar raised a matter regarding need to convert Delhi-Saharanpur National Highway into a four lane Highway.

(5) Shri Chhedi Paswan raised a matter regarding need for a bypass on the National Highway passing through Sasaram, Bihar to prevent road accidents in Sasaram.

(6) Dr. R. Sridharan raised a matter regarding need to formulate a Central Scheme to check the growing incidents of female infanticide in certain areas of Tamil Nadu.

(7) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need to impose prohibition in Andhra Pradesh and compensate the State Government against the losses of revenue arising out of implementation of prohibition.

#### 5. Government Bill—Under Consideration

Time allotted: 1 Hour.

Time taken: 1 Hour 28 Mts.

#### *The Advocates (Amendment) Bill, 1992*

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

Three amendments for the circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Mohan Singh, Girdhari Lal Bhargava and Rasa Singh Rawat.

The following members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Shri Sharad Dighe
- (3) Shri R. Naidu Ramasamy
- (4) Shri Mohan Singh
- (5) Shri M. Ramanna Rai
- (6) Shri Rajnath Sonker Shastri
- (7) Shri Kodikkunnil Suresh
- (8) Shri George Fernandes
- (9) Shri Vijay Kumar Yadav (*Speech unfinished*)

The discussion was not concluded.

#### 6. Discussion Under Rule 193

Time allotted: 2 Hours.

Time taken: 8 Hours 32 Mts.

Discussion regarding the serious situation affecting agriculture and farmers interests due to increase in the prices of fertilizers and import of wheat raised by Shri Indrajit Gupta on the 25th November, 1992, continued.

The following members took part in the debate:—

- (1) Shri Vishwanath Pratap Singh

- (2) Shri Harchand Singh
- (3) Shri Bhogendra Jha
- (4) Shri H.D. Devegowda
- (5) Shri S. Mallikarjunaiah
- (6) Shri Kamal-Uddin Ahmed
- (7) Shri Rajvir Singh
- (8) Shri Tarun Gogoi
- (9) Shri Satyapal Singh Yadav
- (10) Smt. Sushccla Gopalan.
- (11) Shri V.S. Vijayaraghavan
- (12) Shri Dattatraya Bandaru
- (13) Shri Anandrao Deshmukh
- (14) Shri Sudhir Giri
- (15) Dr. Parshuram Gangwar
- (16) Shri Tej Narayan Singh
- (17) Shri V. Krishna Rao
- (18) Shri Kodikkunnil Suresh
- (19) Shri Ramashray Prasad Singh
- (20) Shri Oscar Fernandes
- (21) Shri Syed Masudal Hossain
- (22) Shri V. Dhananjaya Kumar

The discussion was not concluded.

8.40 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 27th November, 1992)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Friday, November 27, 1992 / Agrahayana 6, 1914 (Saka)

No. 155

11 A.M.

### 1. Starred Questions

Starred Question Nos. 61—63, 66, 67, 70, 71, 74 and 75 were orally answered. Replies to Starred Question Nos. 64, 65, 68, 69, 72, 73 and 76—80 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 692—724, 726, 728—790, 792—800 and 802—920 were laid on the Table.

### 3. Question of Privilege

In regard to the question of privilege raised by some members regarding a report appearing in the newspapers about alleged censoring of information given to the Joint Parliamentary Committee on the Securities Scam by the Government, the Speaker informed the House that he had withheld his consent to the notices of privilege. The Speaker pointed out that the J.P.C. was a mini-Parliament. The Speaker ruled that if something in the document produced before the Committee was found erased, the Committee could then ask the Government as to what was erased and the officers would be duty-bound to produce those before the Committee and if the plea of public interest was taken for not producing the details, then it was the Speaker who would take a final decision in the matter and that stage had not yet come. At present, he would leave it to the Committee to take a decision in the matter. The Speaker observed that in the interest of the working of the Committee, such matters should not be raised on the floor of the House.

*(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.25 P.M.)*

#### \*4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 145 (Hindi and English versions) published in Gazette of India dated the 18th July, 1992 specifying the streams of the Flying and Technical branches for induction of women in the Indian Air Force issued under section 12 of the Air Force Act, 1950.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1991-92 alongwith Audited Accounts.  
 (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Aeronautical Development Agency, Bangalore, for the year 1991-92.
- (3) A copy of the Registration of Multimodal Transport Operators Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 185(E) in Gazette of India dated the 20th October, 1992 under sub-section (3) of section 30 of the Multimodal Transportation of Goods Ordinance, 1992.
- (4) A copy of the Driving Licence (Conditions for Exemption) Rules, 1992 (Hindi and English versions) published in Notification No. GSR 791(E) in Gazette of India dated the 30th September, 1992 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1991-92 along with Audited Accounts.  
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board for the year 1991-92.

- (6) A copy of the Third Supplementary Agreement (Hindi and English versions) entered into between the President of India and the Governor of Uttar Pradesh to partially amend and/or modify the Principal Agreement dated the 28th February, 1976 regarding maintenance and the development of Urban Links of National Highways under section 10 of the National Highways Act, 1956.
- (7) A copy each of the following Notifications (Hindi and English versions) under Rule 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Sixteenth Amendment) Rules, 1992 published in Notification No. S.O. 625(E) in Gazette of India dated the 18th August, 1992.
  - (ii) The Income-tax (Seventeenth Amendment) Rules, 1992 published in Notification No. S.O. 697(E) in Gazette of India dated the 21st September, 1992.
  - (iii) The Income-tax (Eighteenth Amendment) Rules, 1992 published in Notification No. S.O. 729(E) in Gazette of India dated the 30th September, 1992.
  - (iv) The Income-tax (Nineteenth Amendment) Rules, 1992 published in Notification No. S.O. 758(E) in Gazette of India dated the 7th October, 1992.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 809(E) published in Gazette of India dated the 15th October, 1992 together with an explanatory memorandum making certain amendments to certain Notifications.
  - (ii) G.S.R. 839(E) to G.S.R. 841(E) published in Gazette of India dated the 30th October, 1992 together with an explanatory memorandum making certain amendments to certain notifications so as to extend the benefit of duty exemption scheme to Computer software imported for export production.

- (iii) S.O. 538(E) published in Gazette of India dated the 22nd July, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.
- (iv) S.O. 566(E) published in Gazette of India dated the 28th July, 1992 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (v) S.O. 567(E) published in Gazette of India dated the 28th July, 1992 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (vi) The Levy of Fees (Customs Documents) Amendment Regulations, 1992 published in Notification No. S.O. 510, 574(E) in Gazette of India dated the 30th July, 1992 together with an explanatory memorandum.
- (vii) S.O. 649(E) published in Gazette of India dated the 28th August, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (viii) S.O. 650(E) published in Gazette of India dated the 28th August, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (ix) S.O. 707(E) published in Gazette of India dated the 24th September, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (x) S.O. 708(E) published in Gazette of India dated the 24th September, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

- (xi) S.O. 712(E) published in Gazette of India dated the 25th September, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
  - (xii) S.O. 713(E) published in Gazette of India dated the 25th September, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
  - (xiii) S.O. 720(E) published in Gazette of India dated the 25th September, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
  - (xiv) S.O. 721(E) published in Gazette of India dated the 25th September, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
  - (xv) S.O. 790(E) published in Gazette of India dated the 28th October, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
  - (xvi) S.O. 791(E) published in Gazette of India dated the 28th October, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
- (9) A copy of the Interest-tax (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 652(E) in Gazette of India dated the 31st August, 1992 under sub-section (4) of section 27 of the Interest-tax Act, 1974.



- (10) A copy of the Securities Contracts (Regulation) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 870(E) in Gazette of India dated the 13th November, 1992 under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (11) A copy of the Notification No. G.S.R. 728(E) (Hindi and English versions) published in Gazette of India dated the 14th August, 1992 together with an explanatory memorandum making certain amendments to Notification No. 150/81-CE, dated the 29th July, 1981 so as to export all exciseable goods to Bhutan under Bond without payment of duty from a warehouse or a licenced factory, subject to certain conditions, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
- (i) The Coinage (Standard Weight and Remedy of Ferritic Stainless Steel Coin of One Rupee containing Iron 82 per cent and Chromium 18 per cent) Rules, 1992 published in Notification No. S.O. 2729 in Gazette of India dated the 24th October, 1992.
  - (ii) The Coinage (Standard Weight and Remedy of One Rupee Coin containing Copper 75 per cent and Nickel 25 per cent) coined on the theme "Food and Nutrition" Rules, 1992 published in Notification No. G.S.R. 802(E) in Gazette of India dated the 8th October, 1992.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The National Savings Scheme (Amendment) Rules, 1992 published in Notification No. G.S.R. 752(E) in Gazette of India dated the 15th September, 1992.
  - (ii) The National Savings Scheme Rules, 1992 published in Notification No. G.S.R. 763(E) in Gazette of India dated the 15th September, 1992.

- (14) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
- (i) Report on the working and activities of the Punjab National Bank for the year 1991-92 alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Indian Overseas Bank for the year 1991-92 alongwith Accounts and Auditor's Report thereon.
  - (iii) Report on the working and activities of the Corporation Bank for the year 1991-92 alongwith Accounts and Auditor's Report thereon.
  - (iv) Report on the working and activities of the New Bank of India for the year 1991-92 alongwith Accounts and Auditor's Report thereon.
  - (v) Report on the working and activities of the Punjab and Sind Bank for the year 1991-92 alongwith Accounts and Auditor's Report thereon.
- (15) A copy of the Annual Report (Hindi and English versions) of the State Bank of Saurashtra for the year 1991-92 along with Accounts and Auditor's Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
- (i) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) Rules, 1992 published in Notification No. S.O. 627(E) in Gazette of India dated the 20th August, 1992 together with a corrigenda thereto published in Gazette of India dated the 19th November, 1992.

- (ii) **The Securities and Exchange Board of India (Insider Trading) Regulations, 1992 published in Notification No. LE/6308/92 in Gazette of India dated the 19th November, 1992.**
  - (iii) **The Securities and Exchange Board of India (Stock-brokers and Sub-brokers) Regulations, 1992 published in Notification No. G.S.R. 780(E) in Gazette of India dated the 23rd October, 1992.**
- (17) **A copy of the Notification No. S.O. 821(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1992 making certain amendments in the Notification No. S.O. 147(E) dated the 21st February, 1992, issued under sub-section (1) of section 4 of the Securities and Exchange Board of India Act, 1992.**
- (18) **A copy of the Results of the Twenty-Second Valuation (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1992 under section 29 of the Life Insurance Corporation Act, 1956.**
- (19) (i) **A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1991-92 alongwith Audited Accounts under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.**
- (ii) **A copy of the Review (Hindi and English versions) by Government on the working of the National Bank for Agriculture and Rural Development for the year 1991-92.**
- (20) **A copy of the Notification No. S.O. 1007 (Hindi and English versions) published in Gazette of India dated the 4th April, 1992 specifying certain subject fields in engineering and technology as designated trades, for Graduate and Technician Apprentices, for the purposes of the Apprentices Act, 1961 issued under section 2 of the said Act.**

### **5. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI K. PRADHANI laid on the Table a copy each (Hindi and English versions) of the following Reports:

- (1) Report on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Guwahati, Agartala, Calcutta, Darjeeling and Patna during June-July, 1992.
- (2) Report on Study Tour of Study Group-II of the Committee on the Welfare of Scheduled castes and Scheduled Tribes on its visit to Bombay, Cochin, Kottayam, Coimbatore, Ooty, Mysore and Bangalore during June-July, 1992.

### **6. Presentation of Petition**

SHRI MOHAN SINGH presented a petition signed by Shri Raghu Thakur, Acting President, Koyla Kamgar Panchayat, Jahangirabad, Bhopal regarding problems of contract workers working in the South Eastern Coalfields Ltd.

### **7. Statements by Ministers**

- (1) The Minister of State for Information and Broadcasting made a statement regarding situation arising out of the agitation by the Doordarshan staff disrupting the work of the media and the steps taken by the Government to resolve the issue involved.
- (2) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 30th November, 1992.

### **8. Government Bill — Introduced**

*The Wild Life (Protection) Amendment Bill, 1992*

### **9. Statement Regarding Ordinance — Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Wild Life (Protection) Amendment Ordinance, 1992, was laid on the Table.

## 10. Discussion under Rule 193

Time allotted: 2 Hrs.

Time taken: 9 Hrs. 36 Mts.

Shri Balram Jakkhar replied to discussin regarding the serious situation affecting agriculture and farmers interests due to increase in the prices of fertilizers and import of wheat raised by Sri Indrajit Gupta on the 25th Novbember, 1992.

The discussion was concluded.

### 11. Private Members' Bills—Introduced

- (1) The Special Financial Assistance to the State of Orissa Bill, 1992, by Shri Arjun Charan Sethi.
- (2) The Population Control and Family Welfare Bill, 1992, by Shri Rajnath Sonkar Shastri.
- (3) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992, by Shri Venkateswara D. Rao.
- (4) The Constitution (Amendment) Bill, 1992, (*Omission of articles 356 and 357*), by Shri Venkateswara D. Rao.
- (5) The Prohibition Bill, 1992, by Shri Venkateswara D. Rao.
- (6) The Youth Welfare Bill, 1992 by Shri Venkateswara D. Rao.
- (7) The Hindu Marriage (Amendment) Bill, 1992 (*Amendment of section 5, etc.*), by Shri Rajnath Sonkar Shastri.
- (8) The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Raipur) Bill, 1992, by Dr. Laxminarain Pandey.
- (9) The Reservation of Posts for Women (In Government Services) Bill, 1992, by Shrimati Bhavna Chikhalia.
- (10) The Ancient Monuments and Archaeological Sites and Remains (Amendmrt) Bill, 1992 (*Amendment of section 5*), by Shri Syed Shahabuddin.
- (11) The Foreigners (Amendment) Bill, 1992 (*Amendment of Section 9*), by Shri Syed Shahabuddin.
- (12) The Use of Indian Languages in Commercial Advertisements and on Packages of Consumer Goods Bill, 1992, by Dr. Lal Bahadur Rawal.

- (13) **The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992** (*Amendment of section 3*), by Shri Pawan Kumar Bansal.
- (14) **The Code of Criminal Procedure (Amendment) Bill, 1992** (*Substitution of new section for section 125, etc.*), by Shrimati Suseela Gopalan.
- (15) **The Aligarh Muslim University (Amendment) Bill, 1992** (*Amendment of section 8, etc.*), by Shri Syed Shahabuddin.
- (16) **The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992** (*Amendment of section 2*), by Shri Syed Shahabuddin.
- (17) **The Prohibition of Capitation Fee Bill, 1992** by Shri Chitta Basu.

#### 12. **Private Member's Bill—Withdrawn**

*The Consitution (Scheduled Tribes) (Uttar Pradesh) Order (Amendment) Bill, 1992 (Amendment of the Schedule), by Shri Bhagwan Shankar Rawat.*

Further discussion on the motion for consideration of the Bill moved on 7th August, 1992 continued.

The following members took part in the debate:—

- (1) Shri Ramesh Chennithala
- (2) Dr. Laxminarain Pandey
- (3) Shri Nitish Kumar
- (4) Shri Peter G. Marbaniang
- (5) Shri Tej Narayan Singh
- (6) Shri Dattatraya Bandaru
- (7) Shri Mumtaz Ansari
- (8) Shri Gopi Nath Gajapathi
- (9) Shri A. Charles
- (10) Shri Kabindra Purkayastha
- (11) Shri Basudeb Acharia
- (12) Shri V.S. Vijayaraghavan
- (13) Shri Rajnath Sonker Shastri
- (14) Shri Ramchandra Veeerappa

- (15) Shri Kodikkunnil Suresh
- (16) Shri Dwarka Nath Das
- (17) Shri Vilas Muttemwar
- (18) Smt. K. Kamala Kumari

Shri Bhagwan Shankar Rawat replied to the debate.

The Bill was withdrawn by leave of the House.

**13. Private Member's Bill—Under Consideration**

The Railway Protection Force (Amendment) Bill, 1992 (*Substitution of new long title for long title, etc.*) by Shri Basudeb Acharia.

The motion for consideration of the Bill was moved by Shri Basudeb Acharia. His speech was *not* concluded.

The discussion was *not* concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th November, 1992)

C. K. JAIN,  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 30, 1992/Agrahayana 9, 1914 (Saka)

No. 156

11 A.M.

### 1. Starred Questions

Starred Question Nos. 81—85 were orally answered. Replies to Starred Question Nos. 86—100 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 921—1090 and 1092—1150 were laid on the Table.

### \*3. Paper laid on the Table

The following paper was laid on the Table:—

A copy of the Notification No. G.S.R. 730(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 1992 containing corrigendum (English version only) to the Notification No. G.S.R. 587(E) published in Gazette of India dated the 10th June, 1992 issued under section 7 of the Indian Telegraph Act, 1961.

### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th November, 1992, Rajya Sabha passed the SAARC Convention (Suppression of Terrorism) Bill, 1992.

### 5. Bill passed by Rajya Sabha—Laid on the Table

*The SAARC Convention (Suppression of Terrorism) Bill, 1992.*

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Laid at 1.17 P.M.



## 6. Statement by Minister

The Deputy Minister in the Ministry of Human Resource Development made a statement regarding enhancement of assistance to artistes and voluntary agencies in the field of performing arts.

## 7. Government Bill—Introduced

*The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1992.*

## 8. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Interest on Delayed Payments to Small and Ancillary Industrial Undertakings Ordinance, 1992, was laid on the Table.

## 9. Government Bills—Introduced

(1) *The National Thermal Power Corporation Limited, the National Hydroelectric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1992.*

(2) *The Delhi Development (Amendment) Bill, 1992.*

## 10. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Development (Amendment) Ordinance, 1992, was laid on the Table.

## 11. Government Bills—Introduced

(1) *The Representation of the People (Amendment) Bill, 1992.*

(2) *The Industrial Finance Corporation (Transfer of Undertakings and Repeal) Bill, 1992.*

## 12. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Finance Corporation (Transfer of Undertakings and Repeal) Ordinance, 1992, was laid on Table.

## 13. Matters under Rule 377

(1) Kumari Frida Topno raised a matter regarding need to transfer Birsa Maidan in Rourkela to Birsa Munda Statue Committee presently in possession of Rourkela Steel Plant.

- (2) Smt. Kersharbhai Sonajirao Kshirasagar raised a matter regarding need to set up 'Marathwada Vikas Mandal' early.
  - (3) Shri R. Surender Reddy raised a matter regarding need to grant maximum licences to Andhra Pradesh for setting up Sugar Industries.
  - (4) Dr. K.D. Jeswani raised a matter regarding need for another Regional Passport office at Nadiad in Gujarat.
  - (5) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to give subsidy to Uttar Pradesh Government for transporting food grains under Public Distribution System to hilly areas of Uttar Pradesh.
  - (6) Dr. Asim Bala raised a matter regarding need for electronic telephone facilities in Champahati, South 24 Parganas, West Bengal and bring it under Calcutta Telephone Exchange.
  - (7) Shri K.P. Singh Deo raised a matter regarding need to take immediate steps to protect the interests of migrant workers from Orissa working at different sites at Ghaziabad, Uttar Pradesh.
  - (8) Shri Harikewal Prasad raised a matter regarding need for early construction of Bagaha-Chhitauni Railway Bridge, Bihar.
- (Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.34 P.M.)

#### 14. Government Bill—Passed

Time allotted : 1 Hr.

Time taken : 2 Hrs. 44 Mts.

*The Advocates (Amendment) Bill, 1992*

Discussion on the motion for consideration of the Bill moved by Shri H.R. Bhardwaj and amendments thereto moved on the 26th November, 1992, continued.

The following members took part in the debate:—

- (1) Shri Syed Shahabuddin
- (2) Shri Kamla Mishra Madhukar
- (3) Shri Pawan Kumar Bansal
- (4) Shri Rajendra Kumar Sharma
- (5) Shri P.C. Thomas
- (6) Shri Santosh Kumar Gangwar
- (7) Shri Girdhari Lal Bhargava

Shri H.R. Bhardwaj replied to the debate.

All the amendments moved by Sarvashri Mohan Singh, Girdhari Lal Bhargava and Rasa Singh Rawat were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

#### 15. Government Bill—Under Consideration

Time allotted : 1 Hr.

Time taken : 2 Hrs. 10 Mts.

##### *The Passports (Amendment) Bill, 1992*

The motion for consideration of the Bill was moved by Shri R.L. Bhatia.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdhari Lal Bhargava and Mohan Singh.

The following members took part in the debate:—

- (1) Shri Ram Kapse
- (2) Shri A. Charles
- (3) Shri Mohan Singh
- (4) Dr. Sudhir Ray
- (5) Shri K. Muraleedharan
- (6) Prof. Prem Dhumal
- (7) Shri Vishwa Nath Shastri
- (8) Shri Rajesh Kumar
- (9) Shri Pius Tirkey
- (10) Shri Chitta Basu
- (11) Shri Oscar Fernandes

- (12) Shri S.S.R. Rajendrakumar
- (13) Dr. Laxminarain Pandey
- (14) Shri Ramesh Chennithala
- (15) Md. Ali Ashraf Fatmi
- (16) Shri Sriballav Panigrahi
- (17) Shri Kodikkunnil Suresh
- (18) Shri V. Dhananjaya Kumar (*Speech unfinished*)

The discussion' was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st December, 1992)*

**C. K. JAIN,**  
*Secretary-General.*

# LOK SABHA

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## BULLETIN—PART I [Brief Record of Proceedings]

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Tuesday, December 1, 1992/Agrahayana 10, 1914 (Saka)

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No. 157

11 A.M.

### 1. Starred Questions

Starred Question Nos. 101—104, 106 and 107 were orally answered. Replies to Starred Question Nos. 105 and 108—120 were laid on the Table.

### 2. Unstarred Questions

(i) Replies to Unstarred Question Nos. 1151—1231, 1233—1268, 1270—1295 and 1297—1386 were laid on the Table.

(ii) A statement by the Minister of Human Resource Development correcting the reply given on 14 July, 1992 to Unstarred Question No. 1042 regarding birth anniversary of Emperor Akbar was also laid on the Table.

### \*3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Environment (Protection) Seventh Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 825(E) in Gazette of India dated the 23rd October, 1992 under section 26 of the Environment (Protection) Act, 1986.

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\*Laid at 2.25 P.M.

- (2) A copy of the Railway Protection Force (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 374 in Gazette of India dated the 8th August, 1992 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (3) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and Promotion Categories on the Railways for the year ending on the 31st March, 1991.
- (4) A copy of the Indian Medical Council (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 2621 in Gazette of India dated the 10th October, 1992 under sub-section (2) of section 32 of the Indian Medical Council Act, 1956.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1990-91.
  - (iii) A copy of the Inspection Report (Hindi and English versions) on the Accounts of the International Institute for Population Sciences, Bombay, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1991-92 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1991-92.

- (8) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1990-91.
- (b) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 23 of the Institute of Technology Act, 1961.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, Varanasi, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Jawahar Lal Nehru University for the year 1990-91 together with Audit Report thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th November, 1992, Rajya Sabha passed with amendments the National Highways (Amendment) Bill, 1992, which had been passed by Lok Sabha on the 20th August, 1992 and returned the bill with the request that the concurrence of the Lok Sabha to the amendments be communicated to Rajya Sabha.

#### **5. Bill as amended by Rajya Sabha—laid on the Table**

Secretary-General laid on the Table the National Highways (Amendment) Bill, 1992 as returned by Rajya Sabha with amendments.

#### 6. Report of the Committee on Agriculture

SHRI J. CHOKKA RAO presented the Fifth Report (Hindi and English versions) of the Committee on Agriculture on 'Dryland Farming and Watershed Management in Rainfed Areas'.

#### 7. Reports and Minutes of the Committee on papers laid on the Table

SHRI CHHEDI PASWAN presented the Fifth and Sixth Reports (Hindi and English versions) of the Committee on Papers laid on the Table and Minutes of sittings of the Committee relating thereto.

#### 8. Statement by Minister

The Minister of Human Resource Development made a statement regarding report on Jamia Millia Islamia submitted by a Group of Eminent Persons under the Chairmanship of Mr. Justice (Retd.) M.M. Ismail, former Chief Justice, Madras High Court.

#### 9. Motions for Elections to Committees

(1) SHRI M.L. FOTEDAR moved the following motion:—

"That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

The motion was adopted.

(2) SHRI M.L. FOTEDAR moved the following motion:—

"That in pursuance of sub-section (1)(o) of Section 3 read with the section 6(4) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Nursing Council, New Delhi, for the remainder of the term i.e. upto 20.8.1996, subject to the other provisions of the said Act *vice* Kumari Selja resigned from the Council."

The motion was adopted.

#### 10. Government Bill—Introduced

*The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992.*



## 11. Matters under Rule 377

(1) Shri K.M. Mathew raised a matter regarding need to provide maximum assistance to the people of Idukki and Pathanathitta districts of Kerala affected by heavy rains.

(2) Shri Sudhir Sawant raised a matter regarding need to sanction Low Power T.V. Transmitters for Gangeshwar, Lanja and Rajapur Tehsils of Maharashtra.

(3) Shri Prithviraj D. Chavan raised a matter regarding need to award Padmashree to late Shri Kashaba Jadhav, wrestler of international repute and provide financial assistance to his widow.

(4) Dr. Lal Bahadur Rawal raised a matter regarding need for early clearance to the proposal for setting up of Aromatics complex at Salempur, Aligarh, Uttar Pradesh.

(5) Smt. Vasundhara Rajc raised a matter regarding need to expedite conversion of certain metergauge railway lines into broad-gauge in Rajasthan during the 8th Plan period.

(6) Shri Chhedi Paswan raised a matter regarding need for early completion of Durgawati Water Reservoir Project in Rohtas district, Bihar.

(7) Shri Sanat Kumar Mandal raised a matter regarding need to check Bangladeshi infiltrators from across the border.

*(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.25 P.M.)*

## 12. Government Bill—Passed

Time allotted : 1 Hr.

Time taken : 4 Hrs. 24 Mts.

### **The Passports (Amendment) Bill, 1992**

Discussion on the motion for consideration of the Bill moved by Shri R.L. Bhatia and amendments thereto moved on the 30th November, 1992, commenced.

The following members took part in the debate:—

- (1) Shri V. Dhananjaya Kumar
- (2) Shri Ayub Khan
- (3) Shri Syed Shahabuddin
- (4) Dr. Asim Bala
- (5) Shri Kamla Mishra Madhukar

- (6) Shri Sobhanadreeswara Rao Vadde
- (7) Shri P.M. Sayeed
- (8) Shri Anna Joshi
- (9) Smt. Suselā Gopalan
- (10) Dr. C. Silvera
- (11) Shri Rajendra Kumar Sharma
- (12) Shri P.C. Chacko
- (13) Shri K.M. Mathew
- (14) Smt. Girija Devi
- (15) Shri K.P. Singh Deo
- (16) Shri Mani Shankar Aiyar
- (17) Shri Girdhari Lal Bhargava
- (18) Shri Sunil Dutt
- (19) Shri Nitish Kumar
- (20) Shri Mrutyunjaya Nayak
- (21) Shri Ebrahim Sulaiman Sait
- (22) Shri Buta Singh

Shri R.L. Bhatia replied to the debate.

Both the amendments moved by Sarvashri Girdhari Lal Bhargava and Mohan Singh were withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R.L. Bhatia.

The motion was adopted and the Bill was passed.

**\*13. Government Bill—under consideration**

Time recommended by BAC (item Nos. 13 & 15) : 5 Hrs.

Time taken : 2 Hrs. 19 Mts.

Balance : 2 Hrs. 41 Mts.

**The Constitution (Seventy-second Amendment) Bill, 1991 (Insertion of new part IX) as reported by Joint Committee.**

The motion for consideration of the Bill was moved by Shri G. Venkat Swamy.

The discussion was not concluded.

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\*Discussed together.

#### 14. Motion under Rule 388

Smt. Sheila Kaul moved the following motion:—

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Constitution (Seventy-third Amendment) Bill, 1991, as reported by the Joint Committee in as much as it is dependent upon the Constitution (Seventy-second Amendment) Bill, 1991, as reported by the Joint Committee.”

The motion was adopted.

#### \*15. Government Bill—under consideration

**The Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new Part IXA), as reported by Joint Committee**

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The following members took part in the combined debate on the motions for consideration of the Constitution (72nd and 73rd Amendment) Bills:—

- (1) Shri Kashiram Rana
- (2) Shri Pawan Kumar Bansal
- (3) Shri Mohan Singh
- (4) Shri Anil Basu (*Speech unfinished*)

The discussion was not concluded.

#### \*\*16. Report of Business Advisory Committee

Dr. Laxminarain Pandey presented the Twenty-third Report of Business Advisory Committee.

7 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd December, 1992)*

**C.K. JAIN,**  
*Secretary-General.*

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\*Discussed together.

\*\*At 5.59 P.M.

MGIP(PLU)MRND—4205LS—1-12-92.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 2, 1992/Agrahayana 11, 1914 (Saka)

No. 158

11 A.M.

### 1. Questions

- (i) Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 121—140 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1387—1426, 1428, 1430—1448, 1450—1462, 1464—1482, 1484—1551, 1553—1569, 1571—1597, 1599—1618 and 1620—1622 will be printed in the Official Report for the day.
- (ii) A statement by the Minister of State for Planning and Programme Implementation correcting the reply given on August 5, 1992 to Unstarred Question No. 4305 regarding Educated and Uneducated Unemployed Persons was also treated as laid on the Table.

*(Lok Sabha adjourned at 11.25 A.M. and re-assembled at 2 P.M.)*

### \*2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government — (No. 18 of 1991) (Commercial) — Oil and Natural Gas Commission — Inventory Control under article 151(1) of the Constitution.

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\*Laid at 2.44 P.M.

- (2) (i) **A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1991-92.**
- (3) **A copy of the Registration of Electors (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 537(E) in Gazette of India dated the 22nd July, 1992 under sub-section (3) of section 28 of the Representation of the People Act, 1950.**
- (4) **A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—**
  - (i) **The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1992 published in Notification No. G.S.R. 404 in Gazette of India dated the 12th September, 1992.**
  - (ii) **The Indian Administrative Service (Pay) Eighth Amendment Rules, 1992 published in Notification No. G.S.R. 405 in Gazette of India dated the 12th September, 1992.**
  - (iii) **The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1992 published in Notification No. G.S.R. 406 in Gazette of India dated the 12th September, 1992.**
  - (iv) **The Indian Administrative Service (Pay) Ninth Amendment Rules, 1992 published in Notification No. G.S.R. 407 in Gazette of India dated the 12th September, 1992.**
  - (v) **The Indian Administrative Service (Pay) Tenth Amendment Rules, 1992 published in Notification No. G.S.R. 413 in Gazette of India dated the 19th September, 1992.**
  - (vi) **The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1992 published in Notification No. G.S.R. 411 in Gazette of India dated the 19th September, 1992.**

- (vii) **The Indian Police Service (Pay) Fourth Amendment Rules, 1992 published in Notification No. G.S.R. 412 in Gazette of India dated the 19th September, 1992.**
  - (viii) **The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1992 published in Notification No. G.S.R. 438 in Gazette of India dated the 3rd October, 1992.**
  - (ix) **The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1992 published in Notification No. G.S.R. 449 in Gazette of India dated the 10th October, 1992.**
  - (x) **The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1992 published in Notification No. G.S.R. 450 in Gazette of India dated the 10th October, 1992.**
  - (xi) **The All India Services (Leave) Amendment Rules, 1992 published in Notification No. G.S.R. 422 in Gazette of India dated the 26th September, 1992.**
- (5) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1991-92.**
- (6) (i) **A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Delhi, for the year 1990-91 alongwith Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Materials for Electronics Technology, Delhi, for the year 1990-91.**
- (7) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.**

- (8) A copy of the Coffee (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 317 in Gazette of India dated the 11th July, 1992 under sub-section (3) of section 48 of the Coffee Act, 1942.
- (9) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board for the year 1990-91.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 770(E) in Gazette of India dated the 18th September, 1992 under section 134 of the Trade and Merchandise Marks Act, 1958.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Spices Trading Corporation Limited, Bangalore, for the year 1991-92.
  - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1991-92 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1991-92.

### **3. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th November, 1992, Rajya Sabha agreed without any amendment to the Citizenship (Amendment) Bill, 1992, passed by Lok Sabha on the 24th November, 1992.

#### 4. Motion for Election to Committee

Prof. P.J. Kurien moved the following motion:—

“That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act.”

The motion was adopted.

#### 5. Motion regarding Twenty-third Report of Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

“That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on the 1st December, 1992.”

The motion was adopted.

#### 6. Matters under Rule 377

(1) Shri Anantrao Deshmukh raised a matter regarding need for early release of amount due to Maharashtra Government from Central Road Fund.

(2) Shri V.S. Vijayaraghavan raised a matter regarding need to give clearance to the proposal of Kerala Government for setting up a Natural Gas Grid.

(3) Shri Pawan Kumar Bansal raised a matter regarding need to set up an international airport at Chandigarh.

(4) Shri Ram Tahal Choudhary raised a matter regarding need for early release of sanctioned funds to HEC, Ranchi, Bihar.

(5) Md. Ali Ashraf Fatmi raised a matter regarding need to convert Darbhanga-Forbesganj road in Bihar into National Highway.

(6) Shri Tej Narain Singh raised a matter regarding need for filling up of vacant posts of SC/ST quota in Central Government immediately.



(7) Shri P.C. Thomas raised a matter regarding need to amend Motor Vehicle Act with the provision of more powers to Regional Transport Authorities.

#### 7. Government Bills—Under Consideration

Time allotted : 5 Hrs.

Time taken : 6 Hrs. 27 Mts.

\* (1) The Constitution (Seventy-second Amendment) Bill, 1991  
(*Insertion of new part IX*) as reported by Joint Committee.

\* (2) The Constitution (Seventy-third Amendment) Bill, 1991  
(*Insertion of new part IXA*) as reported by Joint Committee.

Combined discussion on the motions for consideration of Bills at (1) and (2) above moved by Shri G. Venkat Swamy and Smt. Sheila Kaul respectively on the 1st December, 1992, continued.

The following members took part in the combined debate:—

- (1) Shri Anil Basu
- (2) Shri Mani Shankar Aiyar
- (3) Shri Nitish Kumar
- (4) Shri Vishwa Nath Shastri
- (5) Shri Kalka Das
- (6) Shri Ramnihore Rai
- (7) Shri Thangka Balu
- (8) Shri P.G. Narayanan
- (9) Shri Rajesh Kumar
- (10) Dr. Debi Prosad Pal
- (11) Prof. Rasa Singh Rawat
- (12) Shri Syed Shahabuddin
- (13) Shri D.K. Naikar
- (14) Shri S.B. Sidnal

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\*Discussed together.

- (15) Shri Ramashray Prasad Singh
- (16) Shri Pius Tirkey
- (17) Shri Bhupinder Singh Hooda
- (18) Shri Rameshwar Patidar
- (19) Shri Mumtaz Ansari
- (20) Shri Sharad Dighe
- (21) Shri V. Dhananjaya Kumar
- (22) Shri Sobhanadreeswara Rao Vadde (*Speech unfinished*)

The discussion was not concluded.

7.04 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd December, 1992)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 3, 1992/Agrahayana 12, 1914 (Saka)

No. 159

11 A.M.

### 1. Starred Questions

Starred Question Nos. 141—144 were orally answered. Replies to Starred Question Nos. 145—160 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1623—1679, 1681—1795, 1797—1823 and 1825—1855 were laid on the Table.

### \*3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1990-91.
  - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1981-82.

- (ii) **Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1985-86.**
- (ii) **Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (2) **Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.**
- (3) (i) **A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1991-92 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1991-92.**
- (4) **A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—**
  - (i) **S.O. 642(E) published in Gazette of India dated the 25th August, 1992 fixing the price of various fertilizer to be sold in bags to tea, coffee or rubber plantations or to cultivators, together with a corrigendum thereto published in Notification No. S.O. 692(E) dated the 17th September 1992.**
  - (ii) **The Fertiliser (Control) (Third Amendment) Order, 1992 published in Notification No. S.O. 826(E) in Gazette of India dated the 9th November, 1992.**

#### \*4. Message From Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 1st December, 1992, Rajya Sabha agreed without any amendment to the Central Agricultural University Bill, 1992, passed by Lok Sabha on the 24th November, 1992.

#### 5. Government Bill—Debate Adjournment

- (1) The Constitution (Seventy-Second Amendment) Bill, 1991 (Insertion of new part IX) as reported by Joint Committee.
- (2) The Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new part IXA) as reported by Joint Committee.

Shri Ghulam Nabi Azad moved the following motion:—

“That the debate on the Constitution (Seventy-second Amendment) Bill, 1991 and the Constitution (Seventy-third Amendment) Bill, 1991, as reported by the Joint Committees be adjourned”.

The motion was adopted.

Time allotted (item Nos. 6 and 8) = 1 Hr.

Time taken = 1 Hr. 01 Mts.

#### 6. Government Bill—Passed

**The Constitution (Seventy-Fifth Amendment) Bill, 1991**

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following members took part in the debate:—

- (1) Shri Syed Masudal Hossain
- (2) Smt. Bibhu Kumar Devi
- (3) Shri Kabindra Purkayastha
- (4) Shri Nitish Kumar
- (5) Shri Suraj Mandal
- (6) Smt. Geeta Mukherjee
- (7) Shri Sontosh Mohan Dev

Shri S.B. Chavan replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes \*378; Noes \*Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two—thirds of the members present and voting.

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\*At 2.18 P.M.

\*Subject to correction.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, as amended, the House divided: Ayes \*380; Noes \*Nil.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, as amended, the House divided: Ayes \*382; Noes \*1.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula, as amended, was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, passed was moved by Shri S.B. Chavan.

On the motion the House divided: Ayes \*382; Noes \*Nil

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

#### **7. Motion under Rule 388**

Shri H.R. Bhardwaj moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of the People (Amendment) Bill, 1992, in as much as it is dependent upon the Constitution (Seventy-fifth Amendment) Bill, 1991.”

The motion was adopted.

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\*Subject of correction.

## 8. Government Bill—Passed

### The Representation of the People (Amendment) Bill, 1992

The motion for consideration moved by Shri H.R. Bhardwaj was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

## 9. Statement by Minister/Discussion Under Rule 193

The Minister of Home Affairs made a statement in relation to the general situation at Ayodhya in the context of the proposed Kar Sewa.

*(Lok Sabha adjourned at 1.15 P.M. and reassembled at 2.17 P.M.)*

The statement was followed by discussion under Rule 193.

Time permissible

: 2 Hrs.

Time taken : 5 Hrs. 30 Mts.

The following members took part in the debate:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Atal Bihari Vajpai
- (3) Shri Somnath Chatterjee
- (4) Shri Arjun Singh
- (5) Shri Indrajit Gupta
- (6) Shri Viswanath Pratap Singh
- (7) Shri Pawan Kumar Bansal
- (8) Shri Sultan Salahuddin Owaisi
- (9) Shri Mani Shankar Aiyar
- (10) Shri Ebrahim Sulaiman Sait
- (11) Shri Chinmaya Nand Swami
- (12) Shri P.G. Narayanan
- (13) Shri Satyapal Singh Yadav
- (14) Shri P.M. Sayeed
- (15) Shri Sobhanadreeswara Rao Vadde
- (16) Shri C.K. Jaffer Sharief
- (17) Shri Suraj Mandal
- (18) Shri Syed Shahabuddin

Shri S.B. Chavan replied to the discussion.

The discussion was concluded.

7.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 4th December, 1992)*

**C.K. JAIN,**  
*Secretary-General.*



**LOK SABHA**

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**BULLETIN—PART I**

**[Brief Record of Proceedings]**

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Friday, December 4, 1992/Agrahayana 13, 1914 (Saka)

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No. 160

11 A.M.

**1. Starred Questions**

Starred Question Nos. 161—165 were orally answered. Replies to Starred Question Nos. 166—180 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1856—1897, 1899—2007 and 2009—2088 were laid on the Table.

**\*3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1991-92 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Himalayan

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\* Laid at 2.21 P.M.

**Mountaineering Institute, Darjeeling, for the year 1991-92.**

- (2)
  - (i) **A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1991-92.**
  - (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1991-92 together with Audit Report thereon.**
- (3) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
  - (i) **Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1991-92.**
  - (ii) **Annual Report of the Cotton Corporation of India Limited, Bombay for the year 1991-92 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (4) **A copy of the Notification No. G.S.R. 720(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1992 making certain amendments in the Notification No. G.S.R. 865 dated the 7th October, 1988 issued under sections 435D and 435E of the Merchant Shipping Act, 1958.**
- (5) **A copy of the Chandigarh Motor Vehicles Rules, 1990 (Hindi and English versions) published in Notification No. 4/1/33/90-II(2)/2430 in Chandigarh Administration Gazette dated the 8th February, 1990 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.**
- (6) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.**
- (7)
  - (i) **A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1991-92 alongwith Audited Accounts under section**

**5E of the Dock Workers (Regulation of Employment) Act, 1948.**

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the year 1991-92.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 717(E) and G.S.R. 718(E) published in Gazette of India dated the 7th August, 1992 together with an explanatory memorandum seeking to prescribe a basic customs duty of 10 percent and auxiliary duty of 45 percent on the imported copper wire bars, copper cathodes and copper wire rods produced out of copper concentrates sent out of India calculated on the cost of conversion from copper concentrates to such copper items.
  - (ii) G.S.R. 726(E) and G.S.R. 727(E) published in Gazette of India dated the 12th August, 1992 together with an explanatory memorandum seeking to exempt the machinery, equipments, instruments, components, jigs, fixtures, dies, tools, raw materials, accessories and spares required for the purpose of the Integrated Guided Missile Development Programme of the Ministry of Defence when imported into India by Authorised Works Centres of the said programme from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
  - (iii) G.S.R. 732(E) published in Gazette of India dated the 24th August, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of additional duty of customs at the rate of 5.75 percent to fibreglass sewing thread and fibreglass filter cloth when imported into India for the manufacture of goods intended for pollution control purposes, subject to certain conditions.
  - (iv) G.S.R. 751(E) and G.S.R. 752(E) published in Gazette

of India dated the 3rd September, 1992 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 15 percent *ad valorem* and whole of the additional and auxiliary duties of customs leviable thereon.

- (v) G.S.R. 755(E) published in Gazette of India dated the 7th September, 1992 together with an explanatory memorandum making certain amendments to Notification No. 45/79-Cus., dated the 1st March, 1979.
- (vi) G.S.R. 756(E) published in Gazette of India dated the 7th September, 1992 together with an explanatory memorandum making certain amendments to Notification No. 252/90-Cus., dated the 12th October, 1990.
- (vii) G.S.R.764(E) published in Gazette of India dated the 16th September, 1992 together with an explanatory memorandum making certain amendments to Notification No. 189/92-Cus., dated the 14th May, 1992.
- (viii) G.S.R. 765(E) and G.S.R. 766(E) published in Gazette of India dated the 16th September, 1992 together with an explanatory memorandum regarding exemption to gold imported by or on behalf of State Bank of India or Minerals and Metals Trading Corporation Limited for supply under the Gold and Silver Jewellery and articles Export Promotion and Replenishment Scheme of the Export and Import Policy for 1992—97 from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (ix) G.S.R. 773(E) published in Gazette of India dated the 23rd September, 1992 together with an explanatory memorandum making certain amendments to Notification No. 72/85-Cus., dated the 17th March, 1985.

- (x) G.S.R. 774(E) and G.S.R. 775(E) published in Gazette of India dated the 23rd September, 1992 together with an explanatory memorandum regarding exemption to goods mentioned in the Notification from the whole of the basic and auxiliary duties of customs leviable thereon subject to certain conditions.
  - (xi) G.S.R. 776(E) published in Gazette of India dated the 24th September, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of basic duty at 25 percent for golf equipments, subject to certain conditions.
  - (xii) G.S.R. 777(E) and G.S.R. 778(E) published in Gazette of India dated the 24th September, 1992 together with an explanatory memorandum regarding exemption to items specified in the notification when imported by Indian Oil Companies in connection with petroleum operations from the whole of the basic, additional and auxiliary duties of customs subject to certain conditions.
  - (xiii) G.S.R. 786(E) published in Gazette of India dated the 29th September, 1992 together with an explanatory memorandum regarding exemption to Erythromycin Thiocyanate when imported into India from the basic duty of customs in excess of 15 percent *ad-valorem*.
  - (xiv) G.S.R. 798(E) and G.S.R. 799(E) published in Gazette of India dated the 7th October, 1992 together with an explanatory memorandum regarding exemption to goods mentioned in the notification from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 2545 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'The NAB Lions Home for Aging Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by

the assessment years 1991-92 to 1993-94, subject to certain conditions.

- (ii) S.O. 2546 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Sanjay Gandhi Memorial Trust, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93, subject to certain conditions.
- (iii) S.O. 2548 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Bharatiya Vidya Bhavan, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (iv) S.O. 2547 published in Gazette of India dated the 10th October, 1992 making certain amendments to Notification No. 8872 dated the 19th April, 1991.
- (v) S.O. 2549 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Mysore Resettlement and Development Agency, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (vi) S.O. 2550 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'India International Centre, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (vii) S.O. 2551 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Medical Research Foundations, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (viii) S.O. 2556 published in Gazette of India dated the 10th

October, 1992 regarding exemption to 'Navjivan Trust, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94, subject to certain conditions.

- (ix) S.O. 2552 published in Gazette of India dated the 10th October, 1992 making certain amendments to Notification No. 8943 dated the 19th November, 1991.
- (x) S.O. 2555 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Centre for Science and Environment, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94, subject to certain conditions.
- (xi) S.O. 2554 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Indian Silk Export Promotion Council, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92, subject to certain conditions.
- (xii) S.O. 2553 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Wild Life Association of South India, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xiii) S.O. 2557 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Consumer Guidance Society of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xiv) S.O. 2558 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Gujarat Pollution Control Board' under section 10(23C) of

the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.

- (xv) S.O. 2559 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Homi Bhabha Fellowships Council, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xvi) S.O. 2560 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Children's Book Trust, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92, subject to certain conditions.
- (xvii) S.O. 2561 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Yusuf Meherally Centre, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xviii) S.O. 2562 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Jhargram Leprosey Project, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1990-91 subject to certain conditions.
- (xix) S.O. 2563 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Institute of Public Assistance, Goa' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88 subject to certain conditions.
- (xx) S.O. 2564 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Shree Gadge Maharaj Mission, Bombay' under section 10(23C) of



the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.

- (xxi) S.O. 2565 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'SOS Children's Village of India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxii) S.O. 2566 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Servants of India Society, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxiii) S.O. 2567 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'The Royal Commonwealth Society for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxiv) S.O. 2568 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Rural Development Organisation, Aruvankadu; Nilgiris' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxv) S.O. 2569 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Punjab Istri Sabha Relief Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxvi) S.O. 2570 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Sarva seva Sangh, Sevagram, Wardha' under section 10(23C) of the

**Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.**

- (xxvii) S.O. 2571 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Association of the Physically Handicapped, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
  - (xxviii) S.O. 2572 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'West Bengal Council for Child Welfare, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
  - (xxix) S.O. 2573 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'Motilal Memorial Society, Lucknow' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
  - (xxx) S.O. 2574 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'The C.P. Ramaswami Aiyar Foundation Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
  - (xxxi) S.O. 2575 published in Gazette of India dated the 10th October, 1992 regarding exemption to 'National Foundations for Communal Harmony' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (3) A copy of the Notification No. G.S.R 767(E) (Hindi and English versions) published in Gazette of India dated the 16th September, 1992 together with an explanatory

memorandum regarding exemption to all excisable goods manufactured in a factory of production for manufacture of final products to be supplied to Ministry of Defence or its projects in terms of specified notifications from the whole of the duty of excise leviable thereon under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

- (11) A copy of the General Central Service, Senior Personal Assistant, Group 'B' (Gazetted) Recruitment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R 471 in Gazette of India dated the 17th October, 1992 issued under article 309 of the Constitution.
- (12) A copy of the Life Insurance Corporation (First Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. LRP/460 in Gazette of India dated the 3rd October, 1992 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India for the year 1991-92 along with Audited Accounts under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Small Industries Development Bank of India for the year 1991-92.
- (14) A copy each of the Annual Reports and Accounts of the following Regional Rural Banks for the year 1991-92 together with Auditor's Report thereon:—
  - (i) Marathwada Gramin Bank, Nanded (Maharashtra).
  - (ii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua (M.P.)
  - (iii) Shahdol Kshetriya Gramin Bank, Shahdol (M.P.)
  - (iv) Buldana Gramin Bank, Buldana (Maharashtra)
  - (v) Marwar Gramin Bank, Pali (Rajasthan)
  - (vi) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha (M.P.)

- (vii) Sharda Gramin Bank, Satna (M.P.)
- (viii) Rani Lakshmbai Kshetriya Gramin Bank, Jhansi (U.P.)
- (ix) Ganga Yamuna Gramin Bank, Dehradun (U.P.)
- (x) Pithoragarh Kshetriya Gramin Bank, Pithoragarh (U.P.)
- (xi) Nagarjuna Gramccna Bank, Khammam (A.P.)
- (xii) North Malabar Gramin Bank, Kannur (Kerala)
- (xiii) Durg Rajnandgaon Gramin Bank, Rajnandgao (M.P.)
- (xiv) Bolangir Anchalik Gramya Bank, Bolangir (Orissa)
- (xv) Madhubani Kshetriya Gramin Bank, Madhubani (Bihar)
- (xvi) Kosi Kshetriya Gramin Bank, Purnea (Bihar)
- (xvii) Sri Ganganagar Kshetriya Gramin Bank, Sri Ganganagar (Rajasthan)
- (xviii) Bijapur Gramccna Bank, Bijapur (Karnataka)
- (xix) Devi Patan Kshetriya Gramin Bank, Gonda (U.P.)
- (xx) Kolar Gramin Bank, Kolar (Karnataka)
- (xxi) Mandla Balaghat Kshetriya Gramin Bank, Mandla (M.P.)
- (xxii) Himachal Gramin Bank, Mandi (H.P.)
- (xxiii) Kashi Gramin Bank, Varanasi (U.P.)
- (xxiv) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.)
- (xxv) Kakathiya Gramccna Bank, Warangal (A.P.)
- (xxvi) Vallalar Grama Bank, Cuddalore (Tamil Nadu)
- (xxvii) Shivalik Kshetriya Gramin Bank, Hoshiarpur (Punjab)
- (xxviii) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara (M.P.)
- (xxix) Hindon Gramin Bank, Ghaziabad (U.P.)
- (xxx) Kalahandi Anchalika Gramya Bank, Bhawanipatna (Orissa)
- (xxxi) Mallabhum Gramin Bank, Bankura (West Bengal)

- (xxxii) Chambal Kshetriya Gramin Bank, Morena (M.P.)
- (xxxiii) Kshetriya Kisan Gramin Bank, Mainpuri (U.P.)
- (xxxiv) Langpi Dchangi Rural Bank, Diphu (Assam)
- (xxxv) Tungabhadra Gramin Bank, Bellary (Karnataka)
- (xxxvi) Malaprabha Gramina Bank, Dharwar (Karnataka)
- (xxxvii) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur (Rajasthan)
- (xxxviii) Alaknanda Gramin Bank, Pauri Garhwal (U.P.)
- (xxxix) Bareilly Kshetriya Gramin Bank, Bareilly (U.P.)
- (xl) Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar)
- (xli) Kalpatharu Gramina Bank, Tumkur (Karnataka)
- (xlii) Surguja Kshetriya Gramin Bank, Ambikapur (M.P.)
- (xliii) Magadh Gramin Bank, Gaya (Bihar)
- (xliv) Patliputra Gramin Bank, Patna (Bihar)
- (xlv) Alwar Bharatpur Anchali Gramin Bank, Bharatpur (Rajasthan)
- (xlvi) Kutch Gramin Bank, Bhuj (Gujarat)
- (xlvii) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (M.P.)
- (xlviii) Adhiyaman Grama Bank, Dharmapuri (Tamil Nadu)
- (xlix) Nalanda Gramin Bank, Biharsharif (Bihar)
- (l) Rushikulya Gramya Bank, Berhampur (Orissa)
- (li) Chikmagalur Kodagu Gramin Bank, Chikmagalur (Karnataka)
- (lii) Bhojpur Rohtas Gramin Bank, Arrah (Bihar)
- (liii) Lakhimi Gaonlia Bank, Golaghat (Assam)
- (liv) Raebareli Kshetriya Gramin Bank, Raebareli (U.P.)
- (lv) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur (Bihar)
- (lvi) Avadh Gramin Bank, Lucknow (U.P.)

- (lvii) Haryana Kshetriya Gramin Bank, Bhiwani (Haryana)
- (lviii) Manipur Rural Bank, Imphal
- (lix) Dhenkanal Gramya Bank, Dhenkanal (Orissa)
- (lx) Faridkot Bathinda Kshetriya Gramin Bank, Bathinda (Punjab)
- (lxi) Guar Gramin Bank, Malda (West Bengal)
- (lxii) Pragjyotish Gaonlia Bank, Nalbari (Assam)
- (lxiii) Jamnagar Rajkot Gramin Bank, Jamnagar (Gujarat)
- (lxiv) South Malabar Gramin Bank, Malappuram (Kerala).
- (lxv) Bhandara Gramin Bank, Bhandara (Maharashtra).
- (lxvi) Shri Venkateswara Gramacna Bank, Chittoor (A.P.).
- (lxvii) Krishna Gramacna Bank, Gulbarga (Karnataka).
- (lxviii) Akola Gramin Bank, Akola (Maharashtra).
- (lix) Sree Anantha Gramacna Bank, Anantapur (A.P.).
- (lxx) Sangameshwara Gramacna Bank, Mahbubnagar (A.P.).
- (lxxi) Kisan Gramin Bank, Budaun (U.P.).
- (lxxii) Kshetriya Gramin Bank, Hoshangabad (M.P.).
- (lxxiii) Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat).
- (lxxiv) Bikaner Kshetriya Gramin Bank, Bikaner (Rajasthan).
- (lxxv) Nainital Almora Kshetriya Gramin Bank, Nainital (U.P.).
- (lxxvi) Visveshvaraya Gramacna Bank, Mandya (Karnataka).
- (lxxvii) Puri Gramya Bank, Pipli (Orissa).
- (lxxviii) Champaran Kshetriya Gramin Bank, Motihari (Bihar).
- (lxxix) Samyut Kshetriya Gramin Bank, Azamgarh (U.P.).
- (lxxx) Bastar Kshetriya Gramin Bank, Jagdalpur (M.P.).
- (lxxxi) Thar Anchalik Gramin Bank, Jodhpur (Rajasthan).

- (lxxxii) Baitarani Gramya Bank, Mayurbhanj (Orissa).
- (lxxxiii) Kanakadurga Grameena Bank, Gudivada (A.P.).
- (lxxxiv) Mahakaushal Kshetriya Gramin Bank, Narsinghpur (M.P.).
- (lxxxv) Basti Gramin Bank, Basti (U.P.).
- (lxxxvi) Farrukhabad Gramin Bank, Farrukhabad (U.P.)
- (lxxxvii) Siwan Kshetriya Gramin Bank, Siwan (Bihar).
- (lxxxviii) Golconda Grameena Bank, Hyderabad (A.P.).
- (lxxxix) Koraput Panchabati Gramya Bank, Jeypore Koraput Distt. (Orissa).

#### 4. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th December, 1992.

#### 5. Motion — Adopted

Shri P.R. Kumaramangalam moved the following motion:—

“That the debate on the motions for consideration and passing of the Constitution (Seventy-second Amendment) Bill, 1991 and the Constitution (Seventy-third Amendment) Bill, 1991, as reported by the Joint Committees, which was adjourned on 3rd December, 1992, be resumed now.”

The motion was adopted.

*(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.21 P.M.)*

#### 6. Government Bills—Under Consideration

Time allotted : 5 Hrs.

Time taken : 7 Hrs. 04 Mts.

- \* (1) The Constitution (Seventy-second Amendment) Bill, 1991 (Insertion of new part IX) as reported by Joint Committee.

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\* Discussed together.

- \* (2) The Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new part IXA) as reported by Joint Committee.**

Combined discussion on the motions for consideration of Bills at (1) and (2) above moved by Shri G. Venkat Swamy and Smt. Sheila Kaul respectively on the 1st December, 1992, continued.

The following members took part in the combined debate:—

- (1) Shri Sobhanadrecswara Rao Vadde
- (2) Shri Lacta Umbrey
- (3) Shri Shiv Raj Singh Chauhan

The discussion was not concluded.

#### **7. Private Member's Resolution—Under Consideration**

Further discussion on the following Resolution moved by Shri Rupchand Pal on the 17th July, 1992, continued:—

“This House calls upon the Government to immediately undertake a comprehensive review of the disinvestment policy of the Government in respect of Public Sector Undertakings.”

The following members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Prof. Prem Dhumal
- (3) Shri Mohan Singh
- (4) Shri Tej Narain Singh
- (5) Shri Pius Tirkey
- (6) Shri P.K. Thungon

Shri Rupchand Pal replied to the debate.

The discussion was not concluded.

The House was adjourned for want of quorum.

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\* Discussed together.



4.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 7th December, 1992)*

**C.K. JAIN,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Monday, December 7, 1992/Agrahayana 16, 1914 (Saka)

No. 161

11 A.M.

**1. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 181—200 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2089—2279 and 2281—2320 will be printed in the Official Report for the day.

**(Lok Sabha adjourned at 11.02 A.M. and re-assembled at 2 P.M.)**

**(Lok Sabha adjourned at 2.34 P.M. and re-assembled at 4.30 P.M.)**

4.31 P.M.

**(Lok Sabha adjourned till 11 A.M. on Tuesday,  
the 8th December, 1992)**

**C.K. JAIN,**  
*Secretary-General.*

**LOK SABHA**

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**BULLETIN—PART I**  
(Brief Record of Proceedings)

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Tuesday, December 8, 1992/Agrahayana 17, 1914 (Saka)

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**No. 162**

**11 A.M.**

**1. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 201—220 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2321—2431, 2433—2458 and 2460—2551 will be printed in the Official Report for the day.

*(Lok Sabha adjourned at 11.02 A.M. and re-assembled at 2 P.M.)*

**2.04 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the  
9th December, 1992)*

**C. K. JAIN,**  
*Secretary-General.*

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Wednesday, December 9, 1992/Agrahayana 18, 1914 (Saka)**

**No. 163**

**11 A.M.**

**1. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 221—240 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2552—2648, 2650—2688, 2690—2712, 2714—2734, 2736—2776 and 2778—2787 will be printed in the Official Report for the day.

**2. Announcement by the Speaker**

The Speaker informed the House that the Leaders of Parties and the Business Advisory Committee at their meeting this morning decided that the House be adjourned to give the members opportunity to go back to their constituencies to organise peace efforts and restore communal amity and meet again on 16 December, 1992. The Speaker then took the sense of the House in the matter.

The House agreed.

**11.30 A.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th December, 1992)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 16, 1992/Agrahayana 25, 1914 (Saka)

No. 164  
11.07 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri G.S. Nihal Singh Wala who was a member of Fourth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Questions

(i) The Question Hour having been suspended, the replies to Starred Question Nos. 321-326 and 328-340 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3698-3702, 3704-3737, 3739-3741, 3743-3767, 3769-3775, 3778-3849, 3851-3857, 3859-3862, 3864-3866, 3868-3903, 3905-3923, 3925-3926, and 3928-3934 will be printed in the Official Report for the day.

(ii) The sitting of Lok Sabha for Thursday, the 10th Friday, the 11th and Monday, the 14th December, 1992 having been cancelled, the replies to Starred Question Nos. 241-260, 261-280 and 281-300 listed for these days were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2788-2789, 2791-2885, 2887-2908, 2910-2940, 2942-3007, 3009-3024, 3025-3057, 3059-3060, 3062-3087, 3089-3100, 3102-3135, 3137-3258, 3259-3414 and 3416-3491 respectively listed for these days will be printed in the Official Report for the day.

*(Lok Sabha adjourned at 12.09 P.M. and re-assembled at 4 P.M.)*

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy the Proclamation (Hindi and English versions) dated the 6th December, 1992 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 912(E) in Gazette of India dated the 6th December, 1992 under article 356(3) of the Constitution.
- (2) A copy of the Order (Hindi and English versions) dated the 6th December, 1992 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 913(E) in Gazette of India dated the 6th December, 1992.
- (3) A copy of the Sugar Development Fund (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 441(E) in Gazette of India dated the 28th April, 1992 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1992.
- (4) A copy of the Jammu and Kashmir Forest (Conservation) Act, 1992 (President Act No. 5 of 1992) (Hindi and English versions) published in Gazette of India dated the 17th July, 1992 under sub-section (3) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992.
- (5) A copy of the OMC Alloys Limited and the Orissa Mining Corporation Limited (Amalgamation) Order, 1991 (Hindi and English versions) published in Notification No. S.O. 562(E) in Gazette of India dated the 30th August, 1991 under section 396 of the Companies Act, 1956.
- (6) A copy of the Companies (Acceptance of Deposits) (Second Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 814(E) in Gazette of India dated the 19th October, 1992 under sub-section (3) of section 642 of the Companies Act, 1956.

- (7) A copy of the Notification No. DIC/101 (Hindi and English versions) published in Gazette of Jammu and Kashmir containing order regarding territorial constituencies into which the State of Jammu and Kashmir shall be divided for the purpose of elections to the Legislative Assembly and the extent of each such constituency, shown in the table annexed with the notification under sub-section (2) of Section 4(B) of the Jammu and Kashmir Representation of the People Act, 1957 read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.
- (8) A statement (Hindi and English versions) correcting the reply given on the 25th November, 1992 to Unstarred Question No. 357 by Shrimati Vasundhara Raje regarding import of Palmolein.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 729(E) in Gazette of India dated the 19th August, 1992 under the sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
- (11) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Semiconductor Complex Limited S.A.S. Nagar, for the year 1991-92.

- (ii) **Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (12) (i) **A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, S.A.S. Nagar, for the year 1991-92 alongwith Audited Accounts.**
  - (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre of the Electronics Designs and Technology, S.A.S. Nagar, for the year 1991-92.**
- (13) (i) **A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1991-92 alongwith Audited Accounts.**
  - (ii) **A statment (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1991-92.**
- (14) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Metcorology, Pune, for the year 1991-92.**
  - (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Metcorology, Pune, for the year 1991-92.**
- (15) (i) **A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palacobotany, Lucknow, for the year 1991-92 alongwith Audited Accounts.**
  - (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palacobotany, Lucknow, for the year 1991-92.**



- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1991-92.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1991-92 alongwith Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1991-92.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Plasma Research, Gandhinagar, for the year 1991-92.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1991-92.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for the Basic Sciences, Calcutta, for the year 1991-92 alongwith Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1991-92.
- (21)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1991-92 alongwith Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1991-92.
- (22)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Mahashtra Association for the Cultivation of Science, Pune, for the year 1991-92 alongwith Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mahashtra Association for the Cultivation of Science, Pune, for the year 1991-92.
- (23)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1991-92 alongwith Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences Bangalore, for the year 1991-92.
- (24)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1991-92 alongwith Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1991-92.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1991-92.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1991-92.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1991-92.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Vigyan Prasar, New Delhi, for the year 1991-92.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Process-cum-Product Development Centre, Mccrut, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process-cum-Product Development Centre, Mccrut, for the year 1991-92.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1991-92.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1991-92.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1991-92.
- (33) A copy of the Coir Board Services (Classification, Control and Appeal) Amendment Bye-laws, 1992 (Hindi and English versions) published in Notification No. S.O. 779(E) in Gazette of India dated 23rd October, 1992 under sub-section (4) of section 27 of the Coir Industry, Act, 1953.
- (34) A copy of the Coir Industry (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 832(E) in Gazette of India dated the 29th October, 1992 under sub-section (3) of section 26 of the Coir Industry Act, 1953.
- (35) A copy each of the following Notification (Hindi and English versions) under section 40 of the Spices Board Act, 1986:—
- (i) The Spices Board (Meetings) Rules, 1992 published in Notification No. G.S.R. 673(E) in Gazette of India dated the 10th July, 1992.

- (ii) **The Spices Board Service (Classification, Control and Appeal) Regulations, 1992** published in Notification No. F. No. 13/2/88-Vig. in Gazette of India dated the 21st April, 1992.
- (36) (i) **A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1991-92.**
- (37) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1991-92.**
- (38) **A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 15 of 1992)—(Other Autonomous Bodies)—Employees' Provident Fund Organisation for the year ended the 31st March, 1991 under article 151(1) of the Constitution.**

#### **4. Supplementary Demands for Grants (General)—1992-93**

Shri Shantaram Potdukhe presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1992-93.

#### **5. Resolution**

Shri Ghulam Nabi Azad moved the following Resolution:—

**“This House strongly and unequivocally condemns the desecration and demolition of the Babri Masjid at Ayodhya by and at the instigation of forces represented among others by VHP, RSS and the Bajrang Dal, which has caused communal violence in**

the country. Such act of vandalism was carried out not only in violation of the orders of the Supreme Court but amounted to an attack on the secular foundations of our country.

This House expresses its anguish at the happening and wishes to reiterate its resolve that it will ceaselessly endeavour to uphold the secular and democratic traditions of our country and for the maintenance of the Rule of Law.

This House conveys its sympathies and condolences to all victims of the tragic incidents which have been caused consequent upon the sacrilege at Ayodhya and demands from the Government all necessary steps to rehabilitate the affected people. It appeals to the people of the country to maintain peace and communal harmony.”

*(Members thumped the desks)*

4.05 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday,  
the 17th December, 1992)*

C.K. JAIN,  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 17, 1992/Agrahayana 26, 1914 (Saka)

No. 165

11 A.M.

### 1. Starred Questions

Starred Question Nos. 341—344, 348 and 350 were orally answered. Replies to Starred Question Nos. 345—347, 349 and 351—360 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3935—4037, 4039—4104, 4106—4175 and 4175A—4175D were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Jammu and Kashmir Cancellation of Orders and Annulment of Instruments Act, 1992 (President Act No. 6 of 1992) (Hindi and English versions) published in Gazette of India dated the 17th July, 1992 under sub-section (3) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Urban Land (Ceiling and Regulation) Amend-

- ment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 408 in Gazette of India dated the 12th September, 1992 under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 761 in Gazette of India dated the 10th September, 1992 under section 10 of the Oil Fields (Regulation and Development) Act, 1948.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board for the year 1990-91.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1992-93.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre



(Tamil Nadu) Society, Thanjavur, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1991-92.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Modern Food Industries (India) Limited., New Delhi, for the year 1991-92.
  - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Renewable Engery Development Agency Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Renewable Energy Development Agency Limited, New Dclhi, for the year 1991-92.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Department of Non-Conventional Energy Sources — Ministry of Power and Non-Conventional Energy Sources for the year 1992-93.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:—
- (i) The Central Reserve Police Force Naik (Gestetner Operator), Constable (Daftry), Follower (Farrash), Follower (Safai Karmachari) and follower (Pcon)

- Recruitment Rules, 1992, published in Notification No. G.S.R. 403 in Gazette of India dated the 12th September, 1992.**
- (ii) The Central Reserve Police Force (Combatised Ministerial Cadre) Recruitment (Amendment) Rules, 1992 published in Notification No. G.S.R. 401 in Gazette of India dated the 12th September, 1992.**
- (14) A copy of the Central Reserve Police Force, Ministry of Home Affairs (Stenographer Grade I) Recruitment (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 498 in Gazette of India dated the 14th November, 1992 issued under proviso to article 309 of the Constitution.**
- (15) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—**
- (a) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1991-92.**
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) Statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1990-91.**
- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of Item 15 above.**
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board.**

**Anand, for the year 1991-92 alongwith Audited Accounts.**

- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1991-92.**
- (18) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1991-92.**
- (ii) **Annual Report of the Madras Fertilizers Limited, Madras, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Review by the Government on the working of the Hindustan Fertiliser Corporation Limited, New Delhi, for the year 1991-92.**
- (ii) **Annual Report of the Hindustan Fertiliser Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1991-92.**
- (ii) **Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1991-92.**
- (ii) **Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1991-92 alongwith**

**Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (c) (i) Review by the Government on the working of the Fertilizer and Chemicals Travancore Limited, Cochin, for the year 1991-92.
  - (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, Cochin, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (f) (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1991-92.
  - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (g) (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1991-92.
  - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (h) (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1991-92.
  - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) **Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1991-92.**
  - (ii) **Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (20) (i) **A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1991-92.**
- (21) (i) **A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1991-92.**
- (22) (i) **A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Horticulture Board, Gurgaon, for the year 1991-92.**
- (23) (i) **A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1991-92 under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.**

- (ii) A copy of the **Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1991-92 together with Audit Report thereon, under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.**
  - (iii) A copy of the **Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1991-92.**
  - (iv) A copy of the **Developmental Activities and Achievements (Hindi and English versions) of the Coconut Development Board, for the year 1991-92.**
- (24) A copy of the **Delhi Cooperative Societies (Third Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. 47/9/GH/Coop/419 published in Delhi Gazette dated the 26th February, 1992 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972.**
- (25) A copy of the **Multi-State Co-operative Societies (Privileges, Properties and Funds, Accounts, Audit, Winding up and Execution of Decrees, Orders and Decisions) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 737(E) in Gazette of India dated the 27th August, 1992 under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984.**
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) **Statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1991-92.**
  - (ii) **Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (b) (i) Statement regarding Review by the Government on the working of the Nepa Limited, Nepanagar, for the year 1991-92.
- (ii) Annual Report of the Nepa Limited, Nepanagar, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1991-92.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government on the working of the Instrumentation, Limited, Kota, for the year 1991-92.
- (ii) Annual Report of the Instrumentation Limited, Kota for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Maruti Udyog Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1991-92.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year

1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited, Allahabad, for the year 1991-92.
- (ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore for the year 1991-92.
- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1991-92.
- (28) A copy of an amendment (Hindi and English versions) to Volume I, Chapter 14 of the Public Enterprises Survey\* for the year 1990-91.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council,

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\* The Annual Report (volumes I to III) was laid on the Table of the House on the 5th March, 1992.



**Calcutta, for the year 1991-92 together with Audit Report thereon.**

- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1991-92.**
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **Review by the Government on the working of the State Trading Corporation of India Limited, for the year 1991-92.**
  - (ii) **Annual Report of the State Trading Corporation of India Limited for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
  - (b) (i) **Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1991-92.**
  - (ii) **Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1991-92.**
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1991-92 alongwith Audited Accounts.**

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1991-92.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1989-90.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1989-90 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1989-90.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 2nd December, 1992, Rajya Sabha agreed without any amendment to the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992, passed by Lok Sabha on the 20th August, 1992.
- (2) That at its sitting held on the 3rd December, 1992, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India without any amendment, the Constitution (Seventy-fifth Amendment) Bill, 1991 passed by the Lok Sabha on the 3rd December, 1992.
- (3) That at its sitting held on the 3rd December, 1992, Rajya Sabha agreed without any amendment to the Representation of People (Amendment) Bill, 1992 passed by Lok Sabha on the 3rd December, 1992.

### 5. Report of Inquiry Committee under Judges (Inquiry) Act, 1968

Secretary-General laid on the Table the following under sub-section (3) of section 4 of the Judges (Inquiry) Act, 1968 read with Rules 9 and 10 of the Judges (Inquiry) Rules, 1969:—

- (1) Report, Volumes I and II, (Hindi and English versions) of the Inquiry Committee appointed under the Judges (Inquiry) Act, 1968, in respect of Mr. Justice V. Ramaswami, Judge Supreme Court of India.
- (2) Evidence of witnesses tendered before the Inquiry Committee and original documents exhibited during the inquiry.

### 6. Motion of No-confidence in the Council of Ministers

Time taken : 6 Hrs. 11 Mts.

The Speaker informed the House that he had received five notice of Motion of No-Confidence in the Council of Ministers from Shri Atal Bihari Vajpai, Dr. Laxminarain Pandey, Sarvashri Madan Lal Khurana, Rajvir Singh and Jaswant Singh.

Shri Atal Bihari Vajpai who had secured the first place in the ballot then asked for leave of the House to move the motion of No-Confidence in the Council of Ministers.

The Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and after taking the sense of the House announced that the motion be taken up immediately.

Shri Atal Bihari Vajpai then moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers”.

The following members took part in the debate:—

(1) Shri Arjun Singh  
(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.32 P.M.)

- (2) Shri Sharad Yadav
- (3) Shri Bal Ram Jakhar
- (4) Shri Somnath Chatterjee

- (5) Shri Buta Singh
- (6) Shri Indrajit Gupta
- (7) Shri Sharad Pawar
- (8) Shri Frank Anthony
- (9) Shri Chandra Sekhar
- (10) Shri Rasheed Masood
- (11) Shri Sobhanadreeswara Rao Vadde

The discussion was not concluded.

7.15 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 18th December, 1992.)*

**C.K. JAIN,**  
*Secretary-General.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 18, 1992/Agrahayana 27, 1914 (Saka)

No. 166

11 A.M.

### 1. Starred Questions

Starred Question Nos. 362, 365, and 367—370 were orally answered. Replies to Starred Question Nos. 361, 363-364, 366 and 371—380 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4176, 4177, 4179—4409 and 4409-A were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1991-92.

(ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

### TRANSFER OF PRIVATE MEMBERS' BUSINESS

On the suggestion of the Speaker, the House agreed to transfer Private Members' Business fixed for Friday, the 18th December, 1992 to Tuesday, the 22nd December, 1992 in order to make available more time for discussion in the motion of No-Confidence in the Council of Ministers.

- (b) (i) Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1991-92.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon
- (c) (i) Review by the Government on the working of the Bharat Electronics, Bangalore, for the year 1991-92.
- (ii) Annual Report of the Bharat Electronics, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad for the year 1991-92.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1991-92 alongwith Audited Account and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1991-92.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1991-92.
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Mazagon Dock Ltd Bombay, for the year 1991-92.
- (ii) Annual Report of the Mazagon Dock Ltd. Bombay, for the year 1991-92 alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (h) (i) Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1991-92.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year, 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi for the year 1991-92.
- (3) (i) A copy of the Proclamation (Hindi and English versions) dated the 15th December, 1992 issued by the President under article 356 of the Constitution in relation to the State of Madhya Pradesh published in Notification No. G.S.R. 926(E) in Gazette of India dated the 15th December, 1992 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 15th December, 1992 made by the President in pursuance of sub-clause(i) of clause(c) of the Proclamation published in Notification No. G.S.R. 927(E) in Gazette of India dated the 15th December, 1992.
- (4) A copy each of the Reports dated the 8th, 10th and 13th December, 1992 of the Governor of Madhya Pradesh (Hindi and English versions).
- (5) (i) A copy of the Proclamation (Hindi and English versions) dated the 15th December, 1992 issued by the president under article 356 of the Constitution in relation to the State of Himachal Pradesh published in Notification No.

**G.S.R. 928(E) in Gazette of India dated the 15th December, 1992 under article 356(3) of the Constitution.**

- (ii) A copy of the Order (Hindi and English versions) dated the 15th December, 1992 made by the President in pursuance of sub-clause(i) of clause(c) of the Proclamation published in Notification No. G.S.R. 929(E) in Gazette of India dated the 15th December, 1992.
- (6) A copy of the Report dated the 15th December, 1992 of the Governor of Himachal Pradesh (Hindi and English versions).
- (7) (i) A copy of the Proclamation (Hindi and English versions) dated the 15th December, 1992 issued by the President under article 356 of the Constitution in relation to the State of Rajasthan published in Notification No. G.S.R. 930(E) in Gazette of India dated the 15th December, 1992 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 15th December, 1992 made by the President in pursuance of sub-clause(i) of clause(c) of the Proclamation published in Notification No. G.S.R. 931(E) in Gazette of India dated the 15th December, 1992.
- (8) A copy of the Report dated the 15th December, 1992 of the Governor of Rajasthan (Hindi and English versions).
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1991-92 alongwith Audited Accounts.
  - (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1991-92 alongwith Audited Accounts.
  - (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association,



**Ghaziabad, for the year 1991-92 alongwith Audited Accounts.**

- (10) **A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Bombay; South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1991-92.**
- (11) (i) **A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1991-92 alongwith Audited Accounts.**  
(ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills Research Association, Bombay, for the year 1991-92.**
- (12) (i) **A copy of the Annual Report (Hindi and English versions) of the Man-made Textile Research Association, Surat, for the year 1991-92 alongwith Audited Accounts.**  
(ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Man-made Textile Research Association, Surat, for the year 1991-92.**
- (13) (i) **A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1991-92 alongwith Audited Accounts.**  
(ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1991-92.**
- (14) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1991-92 alongwith Audited Accounts.**  
(ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1991-92.**

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1991-92.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1991-92.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :—
- (i) G.S.R. 365(E) published in Gazette of India dated the 26th March, 1992 approving the Bombay Port Trust Employees (Leave Travel Concession) (Amendment) Regulations, 1992.
- (ii) G.S.R. 364(E) published in Gazette of India dated the 26th March, 1992 approving the New Mangalore Port Trust Employees (Classification, Control and Appeal) First Amendment Regulations, 1992.
- (iii) G.S.R. 398(E) published in Gazette of India dated the 2nd April, 1992 approving the Visakhapatnam Port Trust Employers (Contributory Outdoor and Indoor Medical Benefit after retirement) Regulations, 1992.
- (iv) G.S.R. 427(E) published in Gazette of India dated the 20th April, 1992 approving the Tuticorin Port Employees (General Provident Fund) Second Amendment Regulations, 1992.

- (v) G.S.R. 436(E) published in Gazette of India dated the 27th April, 1992 approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Seventh Amendment Regulations, 1992.
- (vi) G.S.R. 486(E) published in Gazette of India dated the 11th May, 1992 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Fifth Amendment Regulations, 1992.
- (vii) G.S.R. 487(E) published in Gazette of India dated the 13th May, 1992 approving the Bombay Port (Licensing and Control of Pilots) Amendment Regulations, 1992.
- (viii) G.S.R. 648(E) published in Gazette of India dated the 29th June, 1992 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Sixth Amendment Regulations, 1992.
- (ix) G.S.R. 672(E) published in Gazette of India dated the 7th July, 1992 approving the Bombay Port (Licensing and Control of Pilots) Second Amendment Regulations, 1992.
- (x) G.S.R. 716(E) published in Gazette of India dated the 5th August, 1992 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Regulations, 1992.
- (xi) G.S.R. 449(E) published in Gazette of India dated the 30th April, 1992 approving the Kandla Port Trust Employees House Building Advance, Special Family Benefit Fund Scheme, 1992.
- (xii) G.S.R. 397(E) published in Gazette of India dated the 2nd April, 1992 approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1992 together with a Corrigendum published in Notification No. G.S.R. 827(E) dated the 26th October, 1992.
- (xiii) G.S.R. 826(E) published in Gazette of India dated the

26th October, 1992 approving the Corrigendum to the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1992.

- (xiv) G.S.R. 843(E) published in Gazette of India dated the 2nd November, 1992 approving the New Mangalore Port Trust Employees (Family Security) (First Amendment) Regulations 1992.
  - (xv) G.S.R. 857(E) published in Gazette of India dated the 6th November, 1992 approving the Corrigendum to Paradip Port Employees (General Provident Fund) Regulations, 1991.
  - (xvi) G.S.R. 858(E) published in Gazette of India dated the 6th November, 1992 containing Corrigendum to the G.S.R. No. 150(E) dated the 19th March, 1991.
  - (xvii) G.S.R. 873(E) published in Gazette of India dated the 16th November, 1992 approving the Corrigendum to Mormugao Port Employees' (Leave Travel Concession) First Amendment Regulations, 1991.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Port Trust for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1991-92.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a) (i) Annual Accounts of the Bombay Port Trusts for the year 1991-92 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1991-92.
  - (b) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1991-92 together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1991-92.
  - (c) (i) Annual Accounts of the Kandla Port Trust for the year 1991-92 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1991-92.
  - (d) (i) Annual Accounts of the Madras Port Trust for the year 1991-92 together with Audit Report thereon.
  - (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1991-92.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1991-92.
  - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1991-92.
  - (ii) Annual Report of the Hindustan Shipyard Limited Visakhapatnam, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1991-92 alongwith Audited' Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Training of Highway Engineers, New Delhi for the year 1991-92.

(22) A copy of the Notification No. S.O. 859(E) (Hindi and English versions) published in Gazette of India dated the 24th November, 1992 making certain Amendments to Notification No. S.O. 451(E) dated the 19th June, 1992.

(23) A copy of the Andaman and Nicobar Islands (Entry of sea going vessels in the Ports) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 890(E) in Gazette of India dated the 23rd November, 1992 under sub-section (2B) of Section 6 of the Indian Ports Act, 1908.

(24) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Ltd. for the year 1991-92.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Navik Bhavishya Nidhi, Bombay, for the year 1991-92.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Navik Bhavishya Nidhi, Bombay, for the year 1991-92 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the government on the working of the Navik Bhavishya Nidhi, Bombay, for the year 1991-92.

(26) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Bombay, for the year 1991-92.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru Port Trust, Bombay, for the year, 1991-92.

(27) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust, Madras, for the year 1991-92.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust, Madras, for the year 1991-92.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board for the year 1991-92.
- (29) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board for the year 1991-92.
- (30) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur for the year 1991-92, together with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust, Panambur for the year 1991-92.
- (31) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1991-92 together with Accounts.
- (ii) A copy of the Review by the Government on the working of the Calcutta Port Trust for the year 1991-92.
- (32) A copy of the Inland Waterways Authority of India Recruitment, Seniority and Promotion Regulations, 1992 (Hindi and English versions) published in Notification No. 6-IWAI/Estt./4/90 in Gazette of India dated the 26th August, 1992 under Section 36 of the Inland Waterways Authority of India Act, 1985.
- (33) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 738(E) and G.S.R. 739(E) published in Gazette of India dated the 27th August, 1992 together with an

explanatory memorandum regarding exemption to raw materials, components, intermediates, consumables, parts other than spares and packing materials required for the manufacture of goods to be supplied to specific agencies/projects from the whole of the basic, additional, and auxiliary duties of Customs leviable thereon.

- (ii) G.S.R. 740(E) published in Gazette of India dated the 27th August, 1992 together with an explanatory memorandum making certain amendments to Notification No. 162/90-Cus., dated the 30th March, 1990.
- (iii) G.S.R. 741(E) published in Gazette of India dated the 27th August, 1992, together with an explanatory memorandum making certain amendments to Notification No. 513/86-Cus., dated the 30th December, 1986.
- (iv) G.S.R. 742(E) published in Gazette of India dated the 27th August, 1992 together with an explanatory memorandum making certain amendments to Notification No. 134/91-Cus., dated the 24th September, 1991.
- (v) G.S.R. 743(E) published in Gazette of India dated the 27th August, 1992 together with an explanatory memorandum regarding exemption to Phosphoric acid when imported into India for the manufacture of fertilizers from the whole of the basic and additional duties of customs leviable thereon.
- (vi) G.S.R. 748(E) published in Gazette of India dated the 1st September, 1992 together with an explanatory memorandum seeking to extend concessional rate of customs duty to specified machines imported for manufacture of automotive components.
- (vii) G.S.R. 759(E) published in Gazette of India dated the 8th September, 1992 together with an explanatory memorandum making certain amendments to



- Notification No. 70/89-Cus., dated the 1st March, 1989 prescribing effective import duty on bearings so as to substitute the description of certain parts of bearings.
- (viii) G.S.R. 792(E) published in Gazette of India dated the 1st October, 1992 together with an explanatory memorandum making certain amendments to Notification No. 90/92-Cus., dated the 1st March, 1992.
- (ix) G.S.R. 793(E) and G.S.R. 794(E) published in Gazette of India dated the 1st October, 1992 together with an explanatory memorandum regarding exemption to air-conditioned cars and air-conditioned coaches when imported into India by specified importers from the basic duty of customs in excess of 50 per cent *ad valorem* and whole of the additional and auxiliary duties of customs leviable thereon.
- (x) G.S.R. 812(E) published in Gazette of India dated the 16th October, 1992 together with an explanatory memorandum making certain amendments to Notification No. 203/90-Cus., dated the 21st June, 1990.
- (xi) G.S.R. 847(E) published in Gazette of India dated the 4th November, 1992 together with an explanatory memorandum making certain amendments to Notification Nos. 213-88., Cus., 250/92-Cus., and 208/81-Cus., dated the 30 June, 1988, 31st July, 1992 and the 22nd September, 1981 respectively.
- (xii) G.S.R. 869(E) published in Gazette of India dated the 13th November, 1992 together with an explanatory memorandum making certain amendments to Notification No. 267/89-Cus., dated the 1st November, 1989.
- (xiii) G.S.R. 874(E) and G.S.R. 875(E) published in Gazette of India dated the 16th November 1992 together with an explanatory memorandum regarding exemption to specified components and equipments imported for the manufacture of trawlers subject to certain conditions

from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (xiv) G.S.R. 881(E) and G.S.R. 882(E) published in Gazette of India dated the 18th November, 1992 together with an explanatory memorandum regarding exemption to catalysts containing specified precious metals when imported into India from so much of the basic and auxiliary duties of customs as are equivalent to the duties calculated on the value representing the cost of precious metals contained therein.
  - (xv) G.S.R. 892(E) published in Gazette of India dated the 25th November, 1992 together with an explanatory memorandum making certain amendments to Notification No. 283/92-Cus., dated the 1st October, 1992.
  - (xvi) G.S.R. 869(E) published in Gazette of India dated the 27th November, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
  - (xvii) S.O. 870(E) published in Gazette of India dated the 27th November, 1992 together with an explanatory memorandum regarding revised rates of exchange of conversion of certain foreign currencies into Indian currency or *vice-versa*.
  - (xviii) G.S.R. 900(E) and G.S.R. 901(E) published in Gazette of India dated the 30th November, 1992 together with an explanatory memorandum seeking to allow duty free imports of inputs required for the manufacture of goods for export under self Declared Pass Book Scheme.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 709(E) published in Gazette of India dated the 3rd August, 1992 together with an explanatory

memorandum making certain amendments to Notification No. 231/87-CE, dated the 1st October, 1987.

- (ii) G.S.R. 710(E) published in Gazette of India dated the 3rd August, 1992 together with an explanatory memorandum regarding exemption to waste of fish etc. produced or manufactured in a 100 per cent export Oriented Undertaking or a Free Trade Zone and allowed to be sold in India from the whole of the duty of excise leviable thereon.
- (iii) The Central Excise (Fifth Amendment) Rules, 1992 published in Notification No. G.S.R. 795(E) in Gazette of India dated the 1st October, 1992 together with an explanatory memorandum.
- (iv) G.S.R. 803(E) published in Gazette of India dated the 9th October, 1992 together with an explanatory memorandum conferring the powers of adjudication and investigation the Collector of Customs, Delhi for cases pertaining to NOIDA Export processing Zone.
- (v) G.S.R. 804(E) published in Gazette of India dated the 9th October, 1992 together with an explanatory memorandum making certain amendments to Notification Nos. 13/92-CE and 14/92-CE, dated the 15th April, 1992.
- (vi) G.S.R. 805(E) published in Gazette of India dated the 9th October, 1992 together with an explanatory memorandum seeking to reintroduce the Notification No. 305/77-CE, dated the 5th November, 1977.
- (vii) G.S.R. 810(E) published in Gazette of India dated the 16th October, 1992 together with an explanatory memorandum making certain amendments to Notification No. 30/89-CE, dated the 1st March, 1989.
- (viii) G.S.R. 811(E) published in Gazette of India dated the 16th October, 1992 together with an explanatory memorandum regarding exemption to Arms and

**Ammunitions manufactured in an ordinance factory when supplied to the Police forces of the States or Union Territories from the whole of the duty of excise leviable thereon subject to certain conditions.**

- (ix) G.S.R. 833(E) published in Gazette of India dated the 29th October, 1992 together with an explanatory memorandum making certain amendment to Notification No. 171/70-CE, dated the 21st November, 1970.
  - (x) G.S.R. 834(E) published in Gazette of India dated the 29th October, 1992 together with an explanatory memorandum regarding exemption to samples of cigarettes upto a specified quantity drawn for quality control testing from the basic and additional duties of excise.
  - (xi) G.S.R. 744(E) published in Gazette of India dated the 27th August, 1992 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in the 100 percent Export Oriented Units or a Free Trade Zone when cleared to a person holding duty free import licence from the whole of the excise duty subject to fulfilment of certain conditions.
  - (xii) G.S.R. 800(E) published in Gazette of India dated the 7th October, 1992 together with an explanatory memorandum seeking to waive excise duty on Ammonium Nitrate Fuel Oil for the period from the 28th February, 1986 to the 26th July, 1988.
  - (xiii) The Consumer Welfare Fund Rules, 1992 published in Notification No. G.S.R. 895(E) in Gazette of India dated the 25th November, 1992 together with an explanatory memorandum.
- (35) A copy of the Notification No. S.O. 785(E) (Hindi and English versions) published in Gazette of India dated the 26th October, 1992 making certain changes in the list of Psychotropic Substances specified in the Schedule issued

under section 3 of the Narcotic drugs and Pshychotropic Substances Act, 1985.

- (36) A copy of the Narcotic Drugs and Psychotropic Substances Amendment Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 786(E) in Gazette of India dated the 26th October, 1992 under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (37) A copy of the Order No. 1/92-ITA-II (Hindi and English versions) dated the 14th October, 1992 regarding relaxation of conditions laid down in the section 32AB(5) — M/s Orissa Mining Corporation Limited, Bhubaneswar, for the assessment years 1987-88 and 88-89 issued under clause (c) of sub-section (2) of section 119 of the Income-tax Act, 1961.
- (38) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
- (i) The Dena Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. Advt. III/4/148/91 in Gazette of India dated the 23rd November, 1991.
  - (ii) The Bank of India (Officers') Service Regulations, 1979 published in Notification No. P:IR:VNK:37 in Gazette of India dated the 2nd May, 1992.
  - (iii) The Vijaya Bank Officer Employees' (Discipline and Appeal) First Amendment Regulations, 1992 published in Notification No. 282 in Gazette of India dated the 21st March, 1992.
  - (iv) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. F. 17/2/84-IR in Gazette of India dated the 21st March, 1992.
  - (v) The New Bank of India Officers' Service

(Amendment) Regulations, 1987 published in Notification No. 5012 in Gazette of India dated the 18th September, 1992.

- (vi) The Oriental Bank of Commerce Officer Employees' (Conduct) (Amendment) Regulations, 1992 published in Notification No. 3914 in Gazette of India dated the 14th November, 1992.
  - (vii) The Oriental Bank of Commerce (Officers') Service Amendment Regulations, 1991 published in Notification No. 3912 published in Gazette of India dated the 4th May, 1991.
  - (viii) The Vijaya Bank (Officers') Service (First Amendment) Regulations, 1991 published in Notification No. 2231 in Gazette of India dated the 12th July, 1991.
  - (ix) The Dena Bank (Officers') Service (Amendment) Regulations, 1992 published in Gazette of India dated the 4th April, 1992.
  - (x) The Oriental Bank of Commerce (Officers') Service Amendment Regulations, 1992 published in Notification No. 3913 in Gazette of India dated the 4th April, 1992.
  - (xi) The Canara Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. PWPM 4420:71 RAO in Gazette of India dated the 30th May, 1992.
  - (xii) The Vijaya Bank (Officers') Service (First amendment) Regulations, 1992 published in Notification No. 2429 in Gazette of India dated the 13th June, 1992.
- (39) A copy of the Notification No. 5/1991 (Hindi and English versions) published in Gazette of India dated the 4th May, 1991 approving certain amendments in Rules of the State Bank of Hyderabad Employees' Pension Fund Rules as mentioned in the Notification issued under section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.

- (40) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 50 of the State Bank of India Act, 1955:—
- (i) The Imperial Bank of India Employees' Pension and Guarantee Fund Rules and Regulations (Amendments) 1991 published in Notification No. ADM:SPL:4457 in Gazette of India dated the 26th October, 1991.
  - (ii) The Imperial Bank of India Employees' Pension and Guarantee Fund Rules and Regulations (Amendments) 1991 published in Notification No. ADM:SPL:4458 in Gazette of India dated the 26th October, 1991.
  - (iii) The Imperial Bank of India Employees' Pension and Guarantee Fund Rules and Regulations (Amendments) 1989 published in Notification No. ADM:SPL/4459 in Gazette of India dated the 26th October, 1991.
  - (iv) The State Bank of India Employees' Pension Fund Rules (Amendments) 1991 published in Notification No. ADM:SPL:4460 in Gazette of India dated the 26th October, 1991.
  - (v) The State Bank of India Employees' Pension Fund Rules (Amendments) 1991 published in Notification No. ADM:SPL:4461 in Gazette of India dated the 26th October, 1991.
  - (vi) The State Bank of India Employees' Pension Fund Rules (Amendments) 1991 published in Notification No. ADM:SPL:4462 in Gazette of India dated the 26th October, 1991.
- (41) A copy of the Notification No. 3/92 (Hindi and English versions) published in Gazette of India dated the 20th June, 1992 making certain amendments to Regulation 33 of the Industrial Finance Corporation of India Staff Regulations, 1974 under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

**Companies Act, 1956:—**

- (a) (i) **Statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year 1991-92.**
- (ii) **Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1991-92.**
- (ii) **Annual Report of the National Insurance Company Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1991-92.**
- (ii) **Annual Report of the United India Insurance Company Limited, Madras, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year 1991-92.**
- (ii) **Annual Report of the New India Insurance Company Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) **Statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year 1991-92.**
- (ii) **Annual Report of the General Insurance Corporation of**



**India Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**

**(43) A copy each of the following Notifications (Hindi and English versions) under sub-section 4 of Section 58 of the Reserve Bank of India Act, 1934:—**

- (i) Notification No. 4 published in Gazette of India dated the 21st March, 1992 making certain amendments to Reserve Bank of India Pension Regulations, 1990.
- (ii) Notification No. 1 published in Gazette of India dated the 7th September, 1991 making certain amendments to Sub-Regulations (i) and (ii) of Regulation 24 of the Reserve Bank of India General Regulations, 1949.
- (iii) Notification No. 2 published in Gazette of India dated the 2nd May, 1992 making certain amendments to Sub-Regulation (iv) of Regulation 9 of the Reserve Bank of India General Regulations, 1949.
- (iv) Notification No. 2 published in Gazette of India dated the 27th July, 1991 making certain amendments to the Reserve Bank of India Employees' Provident Fund Regulations, 1935.

**(44) A copy of State Bank of Hyderabad (Payment of Gratuity to Employees) Regulations, 1960 (Hindi and English versions) published in Notification No. 10/1991 in Gazette of India dated the 21st December, 1991 under sub-section 4 of Section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.**

**(45) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—**

- (i) The Employees' Provident Funds (Second Amendment) Scheme, 1992, published in Notification No. G.S.R. 341 in Gazette of India dated the 25th July, 1992.
- (ii) The Employees' Family Pension (Amendment) Scheme, 1992 published in Notification No. G.S.R. 419 in Gazette of India dated the 19th September, 1992.

- (iii) **The Employees' Deposit Linked Insurance (Amendment) Scheme, 1992** published in Notification No. G.S.R. 420 in Gazette of India dated the 19th September, 1992.

#### **5. Report of the Select Committee**

Shri P.R. Kumaramangalam presented the Report (Hindi and English versions) of the Select Committee on the Bill further to amend the Constitution of India *viz.*, the Constitution (Seventy-first Amendment) Bill, 1990 (*Amendment of Articles 81, 82, 170 and 327*).

#### **6. Evidence before the select Committee**

Shri P.R. Kumaramangalam laid on the Table the record of evidence tendered before the Select Committee on the Bill further to amend the Constitution of India *viz.*, the Constitution (Seventy-first Amendment) Bill, 1990 (*Amendment of Articles 81, 82, 170 and 327*).

#### **7. Reports and minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri K. Pradhani presented a copy each of the following Reports and Minutes of the Sittings relating thereto (Hindi and English Versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (1) Tenth Report on Action Taken by the Government on the recommendations contained in the Ninth Report (Tenth Lok Sabha) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Buildings Construction Corporation Limited.
- (2) Eleventh Report on Action Taken by the Government on the recommendations contained in the Third Report (Tenth Lok Sabha) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Thermal Power Corporation Limited.
- (3) Twelfth Report on Ministry of Welfare — Tribal Cooperative Marketing Development Federation of India Limited.

### **8. Statement of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri K. Pradhani laid on the Table a copy (Hindi and English versions) of the Statement showing action taken by Government on the recommendations contained in Chapter I of the Second Report (Tenth Lok Sabha) on the Ministry of Civil Aviation — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Indian Airlines.

### **9. Presentation of Petitions**

(i) Shri Lalit Oraon presented a petition signed by Shri Jit Bahan Baraik resident of Village Dumardih, Post-Tesera, District Gumla, (Bihar) and others for implementing the existing orders for treating the Chik and Baraik tribal communities of Bihar as Scheduled Tribes.

(ii) Shri Ram Naik presented the following petitions:—

- (1) A petition signed by Shri D.R. Raut, Chairman, Shri Gangadhar J. Patil and other members of the Tarapur Anushakti Prakalp Pedit Janata Samiti, Akkarpatti, regarding rehabilitation of persons affected by the construction of Tarapur Atomic Power Project Nos. 3 and 4.
- (2) A petition signed by Shri Rakesh P. Gandhi and Shri Ramesh Chandra J. Raval, and others representing the employees and depositors of the Metropolitan Co-operative Bank Ltd. (now in liquidation) for revival of the Bank or its amalgamation with any other Co-operative Bank in Bombay.

### **10. Motion Regarding Report of Joint Committee—Extension of time**

Shri Ram Niwas Mirdha moved the following motion:

“That this House do extend upto the last day of the Budget Session, 1993, the time for presentation of report of the Joint Committee to enquire into irregularities in securities and banking transactions”.

The motion was adopted.

### **11. Government Bill—Introduced The Census (Amendment) Bill, 1992.**

**12. Motion of No-Confidence in the Council of Ministers****Time taken : 14 Hrs. 57 Mts.**

Further discussion on the following motion moved by Shri Atal Bihari Vajpai on the 17th December, 1992 was resumed:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

(1) Shri Chinmaya Nand Swami

*(Lok Sabha adjourned at 1 p.m. and re-assembled at 2.03 p.m.)*

(2) Shri Ghulam Nabi Azad

(3) Shri Nitish Kumar

(4) Shri Rajesh Pilot

(5) Shri P.G. Narayan

(6) Shri B. Shankranand

(7) Shri Ebrahim Sulaiman Sait

(8) Smt. Pratibha Devi Patil

(9) Shri Mohan Rawale

(10) Smt. Margaret Alva

(11) Shri Satyapal Singh Yadav

(12) Shri Madan Lal Khurana

(13) Shri Mani Shankar Aiyar

(14) Prof. Malini Bhattacharya

(15) Shri Kamaluddin Ahmed

(16) Shri Bhogendra Jha

(17) Dr. Laxminarain Pandey

(18) Shri Chitta Basu

(19) Shri K.P. Singh Deo

(20) Prof. Prem Dhumal

(21) Shri Era Anbarasu

(22) Shri Shibhu Soren

(23) Shri Rajvir Singh

(24) Shri Pius Tirkey

The discussion was not concluded.

**\* 13. Report of Business Advisory Committee**

Shri Saifuddin Choudhury presented the Twenty-fourth Report of the Business Advisory Committee.

10.25 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 21st December, 1992)*

**C.K. JAIN,**  
*Secretary-General.*

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\* At 8.15 P.M.

MGIP(PLU)/MPLU—4629 LB—18.12.92.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 21, 1992/Agrahayana 30, 1914 (Saka)

No. 167

11 A.M.

### 1. Questions

(i) Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 381—400 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 4410—4644 will be printed in the Official Report for the day.

(ii) A statement by the Minister of State for Power correcting the reply given on August 10, 1992 to Unstarred Question No. 4967 regarding NTPC dues to SEBs was also treated as laid on the Table.

### 2. Special Mention

In response to a matter raised by Sarvashri Madan Lal Khurana and Jaswant Singh regarding a protest meeting organised by Bhartiya Janata Party in the Talkatora Stadium, New Delhi on 20 December, 1992, the Minister of Home Affairs made a statement.

*(Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12 noon)*

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Brahmaputra Board (Second Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 476 in Gazette of India dated the 24th October, 1992 under section 30 of the Brahmaputra Board Act, 1980.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1991-92.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1991-92.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1991-92.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Brahmaputra Board for the year 1991-92.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1991-92.
  - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) **Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1991-92.**
- (ii) **Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1991-92.**
- (ii) **Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Review by the Government on the working of the Vijayanagar Steel Limited, Bangalore, for the year 1991-92.**
- (ii) **Annual Report of the Vijayanagar Steel Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) **Review by the Government on the working of the Visakhapatnam Steel Plant, Rashtriya Ispat Nigam Limited for the year 1991-92.**
- (ii) **Annual Report of the Visakhapatnam Steel Plant, Rashtriya Ispat Nigam Limited for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (f) (i) **Review by the Government on the working of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1991-92.**
- (ii) **Annual Report of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**



- (g) (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1991-92.
- (ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Bharat Refractories Limited, Bokaro, for the year 1991-92.
- (ii) Annual Report of the Bharat Refractories Limited, Bokaro, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, Bombay, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre of Films for Children and Young People, Bombay, for the year 1991-92.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Film Development Corporation India, for the year 1991-92.

- (ii) **Annual Report of the National Film Development Corporation India for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (9) **A statement (Hindi and English versions) correcting the reply given on the 7th December, 1992 to Unstarred Question No. 2119 by Shrimati Saroj Dubey and Shri Ram Pujan Patel, regarding setting up of T.V. Studios.**
- (10) **A copy of the Annual Report (Hindi and English versions) of the Centre For Development of Telematics for the year 1990-91, alongwith Audited Accounts.**
- (11) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1991-92.**
- (ii) **Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1991-92.**
- (ii) **Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the Bharat Gold Mines Limited Oorgaum, for the year 1991-92.**
- (ii) **Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (d) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1991-92.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) correcting the reply given on the 7th December, 1992 to Starred Question No. 188 by Dr. Lal Bahadur Rawal, regarding exploration of Mines.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Air India, Bombay, for the year 1991-92 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of Air India, Bombay, for the year 1991-92.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Air India, Bombay, for the year 1991-92 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1991-92 alongwith Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the International Airports Authority of India for the year 1991-92.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Vayudoot Limited, New Delhi, for the year 1988-89.

- (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1988-89 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 19 of 1991)—(Commercial)—International Airports Authority of India under article 151(1) of the Constitution.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Projects and Development India Limited, Dhanbad, for the year 1991-92.
- (ii) Annual Report of the Projects and Development India Limited, Dhanbad, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1991-92.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the National Fertilizers Limited for the year 1991-92.
- (ii) Annual Report of the National Fertilizers Limited, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1991-92.
  - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1991-92.
  - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1991-92.
  - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Telephone Industries Limited and the Government of India for the year 1992-93.
- (21) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Teleprinters Limited and the Department of Telecommunications, Government of India for the year 1992-93.

#### 4. Reports of Public Accounts Committee

Shri Nirmal Kanth Chatterjee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Thirty-seventh Report on action taken on 91st Report (8th Lok Sabha) on Integrated Rural Development Programme.
- (2) Thirty-eighth Report on action taken on 148th Report (8th Lok Sabha) on Avoidable expenditure on procurement of cartridge tapered roller bearings.
- (3) Thirty-ninth Report on action taken on 165th Report (8th Lok Sabha) on Procurement and utilisation of track materials.
- (4) Fortieth Report on action taken on 166th Report (8th Lok Sabha) on Working of Land and development office.

#### 5. Motion regarding Twenty-Fourth Report of Business Advisory Committee

SHRI P.R. Kumaramangalam moved the following motion:—

“That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the house on the 18th December, 1992.”

This motion was adopted.

#### 6. Motion of No-confidence in the Council of Ministers

Time taken: 21 Hrs. 44 Mts.

Further discussion on the following motion moved by Shri Atal Bihari Vajpai on the 17th December, 1992 was resumed:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri Sultan Salahuddin Owaisi
- (2) Shri Digvijay Singh
- (3) Shri Vishwanath Pratap Singh
- (4) Shri Nathuram Mirdha
- (5) Shri E. Ahamed
- (6) Shri Ram Naik
- (7) Shri Mukul Wasnik
- (8) Shri Surya Narain Yadav
- (9) Shri Ayub Khan

- (10) Shri Ram Vilas Paswan
- (11) Shri Sitaram Kesri
- (12) Shri V. Dhananjaya Kumar
- (13) Shri Salman Khurshheed
- (14) Shri Syed Shahabuddin
- (15) Shri C.K. Jaffer Sharief
- (16) Smt. Susecla Gopalan
- (17) Shri Sunil Dutt
- (18) Shri Satya Deo Singh
- (19) Shri Indra Jit
- (20) Shri Abdul Ghaffor
- (21) Shri P.V. Narasimha Rao
- (22) Shri Atal Bihari Vajpai (By way of reply)

On the motion the House divided:

Ayes \*106; Noes \*334.

The motion was accordingly negatived.

#### 7. Government Bills — Under Consideration

Time allotted: 5 Hrs.

Time taken: 7 Hrs. 35 Mts.

\*\* (1) The constitution (Seventy-second Amendment) Bill, 1991  
(*Insertion of new part IX*) as reported by Joint Committee.

\*\* (2) The constitution (Seventy-third Amendment) Bill, 1991  
(*Insertion of new part IXA*) as reported by Joint Committee.

Combined discussion on the motions for consideration of the Bills at (1) and (2) above moved by Shri G. Venkat Swamy and Smt. Sheila Kaul respectively on the 1st December, 1992, continued.

(1) Shri P.V. Narasimha Rao replied to the debate on the Constitution (Seventy-second Amendment) Bill, 1991.

On the motion for consideration of the Bill at (1) above, the House divided: Ayes \*452; Noes 1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

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\*Subject to correction.

\*\*Discussed together.

Clause-by-clause consideration of the Bill was then taken up.

Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

7.23 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd December, 1992)*

C.K. JAIN,  
*Secretary-General.*



# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, December 22, 1992/Pausa 1, 1914 (Saka)

No. 168

11 A.M.

### 1. Starred Questions

Starred Question Nos. 402, 404, 408 and 413 were orally answered. Replies to Starred Question Nos. 401, 403, 405—407, 409—412 and 414—421 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4645—4876 were laid on the Table.

### 3. Private Members' Business

On the suggestion of the Speaker, the House agreed to postpone the Private Members' Business listed for the day to transact the listed Government business.

### 4. Papers Laid on the Table

The following papers were laid on the table:—

- (1) A copy of the Recognition of Zoo Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 711(E) in Gazette of India dated the 4th August, 1992 under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.
- (2) (i) A copy of the Annual Report (Hindi and English

versions) of the Centre for Environment Education, Ahmedabad, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Environment Education, Ahmedabad, for the year 1991-92.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Madras, for the year 1991-92 alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the C.P.R. Environmental Education Centre, Madras, for the year 1991-92.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 1991-92 alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Govind Ballabh Pant Institute of Himalaya Environment and Development, Almora, for the year 1991-92.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1991-92 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (6) A copy of the Environment (Protection) Fourth Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 797(E) in Gazette of India dated the 1st October, 1992 under section 26 of the Environment (Protection) Act, 1986.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the

Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1991-92.

- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Thermal Power Corporation Limited for the year 1991-92.
  - (ii) Annual Report of the National Thermal Power Corporation Limited for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Notification No. G.S.R. 896(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 1992 fixing the rate of income-tax at 50 per cent for Indian Oil Companies at par with the foreign oil companies engaged in Petroleum Operations under section 296 of the Income-tax Act, 1961.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1991-92.
- (11) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- |                           |                            |                         |
|---------------------------|----------------------------|-------------------------|
| (i) Statement No. XXVIII  | — Seventh Session, 1986    | } Eighth<br>Lok Sabha   |
| (ii) Statement No. XXIV   | — Thirteenth Session, 1989 |                         |
| (iii) Statement No. XVIII | — Second Session, 1990     | } Ninth<br>Lok<br>Sabha |
| (iv) Statement No. XIV    | — Third Session, 1990      |                         |
| (v) Statement No. XII     | — Sixth Session, 1990      | }                       |
| (vi) Statement No. XI     | — Seventh Session, 1991    |                         |
| (vii) Statement No. X     | — First Session, 1991      | } Tenth<br>Lok<br>Sabha |
| (viii) Statement No. VII  | — Second Session, 1991     |                         |
| (ix) Statement No. V      | — Third Session, 1992      | }                       |
| (x) Statement No. III     | — Fourth Session, 1992     |                         |
- (12) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (13) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1991-92.
- (14) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1990-91.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English

- versions) of the Cancer Institute, Madras, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1991-92.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1990-91.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bangalore, for the year 1991-92.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Vadodara, for the year 1991-92.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bhubaneswar, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Population Research Centre, Bhubaneswar, for the year 1991-92.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Chandigarh, for the year 1991-92.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Dharwad, for the year 1991-92.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Delhi, for the year 1991-92.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Tamil Nadu, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Tamil Nadu, for the year 1991-92.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvananthapuram, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Thiruvananthapuram, for the year 1991-92.
- (28) (i) A copy of the Annual Report (Hindi and English

- versions) of the Population Research Centre, Lucknow, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Lucknow, for the year 1991-92.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Patna, for the year 1991-92.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Pune, for the year 1991-92.
- (31) A copy of the Education Regulations, 1991 (Hindi and English versions) published in Notification No. 14-55/87 (Part)—PCI in Gazette of India dated the 11th July, 1992 under sub-section (4) of section 18 of the Pharmacy Act, 1948.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute Regional Cancer Research and Treatment Centre, Gwalior, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Hospital and Research Institute Regional Cancer Research and Treatment Centre, Gwalior, for the year 1991-92.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1991-92.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1991-92 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1991-92.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1991-92.
- (35) A statement (Hindi and English versions) on Second and Third instalments of market loans issued by Central Government in August and December, 1992.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1991-92 alongwith Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1991-92.
- (37) A copy of the Special Court (Tribal of Offences Relating to Transactions in Securities) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 851(E) in Gazette of India dated the 5th November, 1992 under sub-section (2) of section 14 of the Special Court (Tribal of Offences Relating to Transactions in Securities) Act, 1992, together with a corrigendum thereto published in Notification No. G.S.R. 908(E) in Gazette of India dated the 4th December, 1992.
- (38) A copy of the Annual Reports and Accounts of the following



**Regional Rural Banks for the year 1991-92 together with Auditor's Report thereon:—**

- (i) Ellaquai Dhati Bank, Srinagar
  - (ii) Uttarbanga Kshetriya Gramin Bank, Coochbhar (W.B.).
- (39) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 4 of 1992)—(Commercial)—Bharat Leather Corporation Limited under article 151(1) of the Constitution.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1991-92.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General.
  - (b) (i) Statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1991-92.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1991-92.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Statement regarding Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta for the year 1991-92.

- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A Statement regarding Review by the Government on the working of the Hindustan Paper Corporation Limited for the year 1991-92.
  - (ii) Annual Report of the Hindustan Paper Corporation Limited for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, New Delhi for the year 1991-92.
  - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Muscum, Calcutta, for the year 1989-90 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Muscum, Calcutta, for the year 1989-90.
- (42) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, for the year 1989-90.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi for the year 1989-90.
- (44) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English

- versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Allahabad, for the year 1990-91.
- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1990-91.
- (48) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the year 1990-91.

- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1991-92 together with Audit Report thereon under sub-section (4) of section 29 of the University of Hyderabad Act, 1974.
- (54) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, New Delhi, for the year 1987-88 alongwith Audited Accounts.
- (55) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, New Delhi, for the year 1988-89 alongwith Audited Accounts.
- (57) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, New Delhi, for the year 1989-90 alongwith Audited Accounts.
- (59) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, New Delhi, for the year 1990-91 alongwith Audited Accounts.
- (61) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, for the year 1990-91 together with Audit Report thereon.
- (63) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India for the year 1990-91.

(65) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.

#### **5. Report of the Joint Committee**

SMT. D.K. THARADEVI SIDDHARTHA presented the Report of the Joint Committee on the Bill to provide for the regulation of the use of Pre-Natal Diagnostic Techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto.

#### **6. Evidence before the Joint Committee**

SMT. D.K. THARADEVI SIDDHARTHA laid on the Table the record of evidence tendered before the Joint Committee on the Bill to provide for the regulation of the use of Pre-Natal Diagnostic Techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto.

#### **7. Report of Joint Committee on Offices of Profit**

SHRI D.K. NAIKAR presented the Third Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

#### **8. Matters Under Rule 377**

(1) Kumari Pushpa Devi Singh raised a matter regarding need to protect the interests of Beedi workers in Madhya Pradesh.

(2) Shri V. Krishna Rao raised a matter regarding need to ensure that Delhi Development Authority did not hike land prices exorbitantly.

(3) Kumari Vimla Verma raised a matter regarding need to open more cooking gas outlets in several regions particularly, Soni, Narsingpur and Jabalpur districts of Madhya Pradesh.

(4) Shri Satya Narain Jatiya raised a matter regarding need to take gas pipe line upto Madhya Pradesh for setting up of gas based power plant there.

(5) Shri Ram Singh Kaswan raised a matter regarding need to sanction cooking gas agencies at Dungargarh and Taranagai towns, Rajasthan.

(6) Shri Braja Kishore Tripathi raised a matter regarding need to provide funds to Orissa Government to evolve suitable methodology for checking water-logging in Deltaic region of Orissa.

(7) Shri Jitendra Nath Das raised a matter regarding need to make operational the aerodromes at Ambari-Falakata and Panga in Jalpaiguri district, West Bengal.

(8) Shri Inderjit raised a matter regarding need to ensure that funds meant for Darjeeling Gorkha Hill Council reached it early.

Time allotted: 2 Hrs.

Time taken: 2 Hrs. 25 Mts.

#### 9. Supplementary Demands for Grants (General) 1992-93

Discussion on the Supplementary Demands for Grants Nos. 5,6,9,11,15,24,27,43,47,51,52,63,67,71,72,73,77,78,79 and 81 in respect of Budget (General) for 1992-93, commenced.

The following members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Shri Sriballav Panigrahi
- (3) Shri B.N. Reddy
- (4) Shri Nitish Kumar
- (5) Shri Ram Kapse
- (6) Smt. Geeta Mukherjee
- (7) Shri V.S. Vijayaraghavan

- (8) Shri Chitta Basu
- (9) Shri Bolla Bulli Ramaiah
- (10) Shri K.D. Sultanpuri
- (11) Shri E. Ahamad
- (12) Shri Yaima Singh Yamnam
- (13) Shri Bhagwan Shankar Rawat
- (14) Shri Ramnihore Rai
- (15) Shri Ramashray Prasad Singh
- (16) Shri Pius Tirkey

Shri Shantaram Potdukhe replied to the debate.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 5 of the Printed List of Supplementary Demands for Grants for 1992-93, were voted in full.

**10. Government Bill — Introduced**

*The Appropriation (No. 5) Bill, 1992*

**11. Government Bill — Passed**

*The Appropriation (No. 5) Bill, 1992*

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2,3 and the Schedule were adopted.

Clause 1 the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

**12. Statutory Resolutions — Under Consideration**

Time taken: 2 Hrs. 59 Mts.

Shri S.B. Chavan moved the following Resolutions:—

- (1) "That this House approves the Proclamation issued by the President on the 6th December, 1992 under article 356 of the Constitution in relation to the State of Uttar Pradesh."

- (2) "That this House approves the Proclamation issued by the President on the 15th December, 1992 under article 356 of the Constitution in relation to the State of Madhya Pradesh."
- (3) "That this House approves the Proclamation issued by the President on the 15th December, 1992 under article 356 of the Constitution in relation to the State of Himachal Pradesh."
- (4) "That this House approves the Proclamation issued by the President on the 15th December, 1992 under article 356 of the Constitution in relation to the State of Rajasthan."

The following members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Shri Pawan Kumar Bansal
- (3) Shri Rupchand Pal
- (4) Shri Hari Kishore Singh
- (5) Shri Indrajit Gupta
- (6) Shri Shiv Raj Singh Chauhan
- (7) Dr. Kartikeswar Patra
- (8) Shri Shobhanadreeswara Rao Vadde
- (9) Prof. Prem Dhumal
- (10) Shri Mohan Singh
- (11) Smt. Sumitra Mahajan
- (12) Shri Bhogendra Jha

The discussion was not concluded.

### 13. Government Bills — Passed

Time allotted: 5 Hrs.

Time taken: 8 Hrs. 25 Mts.

- (1) The Constitution (Seventy-second Amendment) Bill, 1991 (*Insertion of new part IX*) as reported by Joint Committee.
- (2) The Constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new part IXA*) as reported by Joint Committee.



**(1) Clause-by-clause Consideration of the Constitution (Seventy-second Amendment) Bill continued.**

On the motion for adoption of clause 2, as amended, the house divided: Ayes \*303; Noes \*1.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

**Shri Venkat Swamy moved the following motion under Rule 388:—**

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 39 to the Constitution (Seventy-second Amendment) Bill, 1991 and that this amendment may be allowed to be moved.”

The motion was adopted.

On the motion for adoption of clause 2A, the House divided: Ayes \*306; Noes \*Nil.

New clause 2A was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of clause 3, as amended, the House divided: Ayes \*316; Noes \*Nil.

Clause 3, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of clause 1, as amended, the house divided: Ayes \*320; Noes \*Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

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\* Subject to correction.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri G. Venkat Swamy.

On the motion, the House divided: Ayes \*317; Noes \*Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(2) The Constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new part IXA*) as reported by Joint Committee.

On the motion for consideration of the Bill, House divided: Ayes \*327; Noes \*Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of clause 2, as amended, the House divided: Ayes \*325; Noes \*Nil.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for consideration of clause 3, the House divided: Ayes \*327; Noes \*Nil.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for consideration of clause 4, the House divided: Ayes \*329; Noes \*Nil.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

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\* Subject to correction.

On the motion for adoption of clause 1, as amended, the House divided. Ayes \*326; Noes \*Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Sheila Kaul.

On the motion, the House divided; Ayes \*327; Noes \*Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

8.15 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd December, 1992)*

C.K. JAIN,  
*Secretary-General.*

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\* Subject to correction.

# LOK SABHA

## BULLETIN — PART I

[Brief Record of Proceedings]

Wednesday, December 23, 1992/Pausa 2, 1914 (Saka)

No. 169

11. A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Sinhasan Singh, a member of First, Second and Third Lok Sabha; Shri Biren Dutta, a member of First, Third and Fifth Lok Sabha; and Shri Ganesh Ghosh, a member of Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

### 2. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Report of the One-man Commission of Inquiry headed by Justice J.S. Verma to enquire into the Assassination of Shri Rajiv Gandhi, former Prime Minister of India on the 21st May, 1991 at Sriperumbudur (Volumes I & II).